

MR. CHAIRMAN: When we discuss the Bill, we will discuss this aspect also. Now, you have to move the Resolution, if you are moving.

DR. T. SUBBARAMI REDDY: I moved and I will also tell you...

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## GOVERNMENT BILLS

### **The Indian Forest (Amendment) Bill, 2017**

MR. CHAIRMAN: When you get an opportunity, you speak. Dr. Harshvardhan to move the motion for consideration of the Indian Forest (Amendment) Bill, 2017, as passed by Lok Sabha.

THE MINISTER OF SCIENCE AND TECHNOLOGY; THE MINISTER OF EARTH SCIENCES; AND THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): Sir, I move:

“That the Bill further to amend the Indian Forest Act, 1927, as passed by Lok Sabha, be taken into consideration.”

Sir, I am sure that when Dr. Reddy will get into the details of everything and the history of why we are doing it and why I say that it is a long awaited Bill, he will be convinced that the Resolution that he has brought was not needed. Sir, I would say on record that this is one of the most important landmark initiatives of this Government and sometimes I feel so sorry that this Bill or this amendment had to wait for almost 90 years. The Indian Forest Act was made in 1927. It should have been done much earlier. This is only because of the visionary leadership of our hon. Prime Minister, Shri Narendra Modi, that we are doing it in 2017. This is one of the most important, major, historical reforms which was much needed. Sir, I would say on record that this is one of the most important landmark initiatives of this Government. Sometimes, I feel so sorry that this amendment had to wait for almost 90 years! The Indian Forest Act was enacted in 1927. It should have been done much earlier. It is only because of the visionary leadership of our hon. Prime Minister, Shri Narendra Modiji, we are doing it in 2017. This is one of the most important and major historical reform which is much needed. I would say that this will be a far-reaching reform in the area of forest and for all those who are relating, directly or indirectly, to the activities inside and outside forest.

To put it in the right perspective and give a brief idea of what it is, this amendment is going to help us in exempting bamboo grown in non-forest areas from the definition of 'tree.' Earlier, 'bamboo' was included under the definition 'tree', as per the Indian Forest Act, 1927. This amendment, in fact, helps us in dispensing

[Dr. Harsh Vardhan]

with the requirement of felling or transit permit for its economic use. This is the crux of the proposed amendment. You would know that bamboo, taxonomically, is grass. But, as per the legal definition given under the 1927 Act, it is defined under the category of 'tree.' As per Section 2(vii) of the Indian Forest Act, it comes under the definition of 'tree.' Also, under the Scheduled Tribes and Other Traditional Forest Dwellers Act, 2006, it is called as 'minor forest produce.' We have to appreciate that classification has, either legally, socially or taxonomically, to be uniform. This is the prime reason why we thought of bringing this small amendment.

If you go into history, bamboo has been recognized as an important source of natural wealth as early as 4th Century BC by Kautilya and it is also documented in the Arthshastra. It was popularly called as 'Green Gold' or 'Poor man's timber.' Recently, now, it has been elevated to the stature of the 'timber of the 21st century.'

Sir, the major objective of this amendment is to promote cultivation of bamboo in non-forest areas with twin objectives of improving the income of farmers. All of you will appreciate that this Government has a very ambitious plan of doubling the income of farmers by 2022. Then, of course, we all know, under the National Forest Policy, 1988, we aimed to increase the forest cover/green cover/tree cover up to 33-34 per cent. So, this is another objective of the Bill to increase the green cover of the country. There is a lot of activity going on inside the forest. But, we also have to work outside forest to supplement the efforts to be taken up inside the forest. I may assure this House, even after this amendment is put into action, bamboo grown inside forest shall still be covered under the Indian Forest Act. I am clarifying this, because when we had discussion in the Lok Sabha, a lot of Members had this misapprehension. So, I thought, I must make it clear. Bamboo grown inside forest still remains covered under the provisions of the Indian Forest Act, 1927.

Let me enumerate some of the advantages why we are doing it and what is going to happen. Firstly, all legal and regulatory hardships being faced by farmers and private individuals in connection with bamboo cultivation will be removed. Secondly, it will also create a viable option for cultivation in 12.6 million hectares of cultivable wasteland. I emphasize on 'waste land'. Then, it will also go a long way in improving, as I said earlier, the agricultural income of farmers and tribals, more specifically in the North-East part of India and in the Central India. It will also encourage farmers and other individuals to take up plantation/ block plantation of suitable bamboo species on degraded land, in addition to plantation on agricultural land and also on private lands under the Agro Forestry Mission.

Then, I may also enumerate a few other benefits that it is going to enhance the supply of raw material to the traditional craftsmen of rural India. It will also help us in strengthening the bamboo-based paper and pulp industries, cottage industries, furniture-making units, incense-stick-making units, besides promoting bamboo applications, like, wood substitutes and composites, panels, flooring, furniture and bamboo-blinds. It will also help industries, such as those dealing in food products, like, bamboo shoot pickles; construction and housing, etc., etc. The list is quite big. Maybe, when I reply again ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Minister, you can clear the doubts, if any, in your reply. ...*(Interruptions)*...

DR. HARSH VARDHAN: It will greatly aid in the success of recently-constituted National Bamboo Mission, which is, I think, long-awaited, and we want to take it up in a very dynamic manner.

Sir, just to put two more facts for the knowledge of the hon. Members, I would like to tell that one tonne of bamboo has a potential to produce 250 man days of employment. And, 20 million people are already involved in bamboo-related activities. The estimated stock of bamboo, which grows in the forest area, is about 10.20 million tonnes. And, this enabling environment, which we are going to strengthen with the help of this amendment, shall help in creation of a lot more of job opportunities to our people, more particularly for the poor people, the farmers, the tribals, etc., etc. It will also unleash a lot of potential of bamboo in terms of our rural and the national economy. Apart from this, I have to mention a couple of ecological benefits, like, it strengthens the soil moisture conservation issues, landslide prevention issues, and also the rehabilitation issues related to it. It also helps in conserving the wildlife habitat. It enhances the source of biomass. As you know, these days, through the biomass ...*(Interruptions)*...

MR. CHAIRMAN: Harsh Vardhanji, you can cover other points while replying. ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, there is a lot more to cover at the time of replying. ...*(Interruptions)*...

MR. CHAIRMAN: The time given for this Bill is two hours. ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, if you allow me to put some facts before the hon. Members, I assure you they will be more convinced and they may perhaps pass it unanimously. ...*(Interruptions)*...

MR. CHAIRMAN: That's right. Please make it brief. ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, it also enhances the source of biomass, serving as a substitute for...*(Interruptions)*... I also want to emphasize one very important thing that the current demand of bamboo is estimated to be 28 million tonnes. But, as per the latest report of the Indian Council of Forestry Research and Education, we have only half of it available in our country right now. India has only 19 per cent world's bamboo-cultivated area. Its market share in the sector is only 6 per cent. At present, India imports timber and allied products, such as, pulp, paper, furniture, bamboo sticks, *aggarbattis*, etc.

Sir, we are importing even these small things from countries like Vietnam. In 2015, India imported about 18.01 million cubic meters of timber and allied products, which was worth about ₹ 43,000 crores. This is the figure which I want to underline. This amendment helps us in addressing some of these issues, besides meeting the demands of our domestic production. Then, as per the United Nations Industrial Development Organisation's report,....

MR. CHAIRMAN: Harsh Vardhanji.

DR. HARSH VARDHAN: Sir, I am just concluding.

MR. CHAIRMAN: One minute. Just hear me. The total time given is two hours and all parties have to speak.

DR. HARSH VARDHAN: Sir, give me another two minutes.

MR. CHAIRMAN: You are interested to get the Bill passed. Aren't you? So, please keep that in mind.

DR. HARSH VARDHAN: Sir, give me another two minutes.

MR. CHAIRMAN: Please conclude.

DR. HARSH VARDHAN: Sir, as per the United Nations Industrial Development Organisation's Report, — there is one report which states about that — bamboo business in the North-Eastern Region itself has a potential of ₹ 5,000 crores in the next 10 years. This is what the UN Report says. It shall help in harnessing this great potential and also enhance the scope of increasing the present level of market share. It will also improve the economy of the entire country, especially in the North-Eastern Region. Then, Sir, one more thing I wish to bring to the knowledge of the hon. Members is the data about the imports and the exports. I would like all of you to just compare this. ...*(Interruptions)*...

SHRI RAJEEV SHUKLA (Maharashtra): Sir, we are ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, in 2016-17, our import was almost ₹ 213 crores and the export was just about ₹ 32 lakhs.



DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, why was there an urgency of Ordinance? ..(*Interruptions*)..

DR. HARSH VARDHAN: That is the difference, Sir. In 2016-17, our import was 27,524.6 thousand Kgs and the export was just about 27.30 thousand Kgs. So, Sir, in the light of all these basic facts and the very fact that this is going to, in fact, eliminate the hardships of the people who are, actually, involved in bamboo agriculture in some form or the other, whether in the forest or outside the forest, we need to remove all these hardships. There is a lot of bureaucracy involved. Since it is in the Concurrent List, some of the States have different laws. Within the neighbouring States also, there are different laws. People have to take permission from so many places. There is Inspector Raj and likewise, there are so many things which, actually, come into play. That is why there is not significant and good quality encouragement for people to grow bamboo outside the forest. With all these facts, if we objectively analyse this, I think what we need to do is this. I have always felt that this should have been done 90 years back. This country, unfortunately, had to wait for 90 years. I would request all the Members to have a very objective look at the whole issue. There is no politics about it. When I reply, I will tell you why this Ordinance ...(*Interruptions*)...

MR. CHAIRMAN: One question that was raised was why 'urgency' and 'Ordinance'.

DR. HARSH VARDHAN: I would request the hon. Members to kindly look at all these facts. I will put many more facts before you when I reply, if you are keen to hear them. I am sure that the Members will be convinced.....

MR. CHAIRMAN: Dr. Harsh Vardhan, you have not heard me. Why was there an urgency to bring an Ordinance? That was the question raised. Do you want to reply now, or, at the end of the debate?

DR. HARSH VARDHAN: Sir, if you want, I can give it now. But you will have to give me enough time for that. ...(*Interruptions*)..

*The question was proposed.*

MR. CHAIRMAN: Okay. Hon. Members, the total time allotted is two hours. Now, I am calling Mr. Jairam Ramesh. Mr. Ramesh, your party has got 29 minutes and there are five speakers. Please keep that in mind and then proceed. Shri Jairam Ramesh.

SHRI JAIRAM RAMESH (Karnataka): Thank you, Mr. Chairman, Sir. Sir, this is my maiden speech after you became the Chairman. So, I hope you will give me a little more time. ...(*Interruptions*)... Sir, I rise to oppose this Bill. I rise to oppose this Bill for four reasons.

[Shri Jairam Ramesh]

Normally, I should rise to support the Bill. But there are four important reasons why this Bill should not be supported and I want to appeal to all Members of the House to please look at the real meaning of this Bill and not what the Minister has portrayed it to be.

Number one, the question that you have raised has not been answered. What is the urgency for taking out 'bamboo' as a tree and defining it as a grass? Heavens are not going to fall if you introduce the Bill and take some time. Why was an Ordinance issued for this Amendment? It is impossible to think that there was some exigency, there was some emergency unless there was pressure that was coming from some private industry to allow non-forest areas for bamboo cultivation. So, the first reason why this Bill should be opposed is because there is no rational reason why an Ordinance was issued.

Number two, the Minister has just said that this Bill applies to non-forest areas. Sir, I want the hon. Members to know that India produces 170 million tonnes of bamboo from forest areas and 10 million tonnes of bamboo from non-forest areas. These are not my numbers; these are not my figures. These are figures of the Forest Survey of India which comes under the Ministry of Environment, Forest and Climate Change. Ninety-four per cent of bamboo produced in India is from forest areas; six per cent of bamboo is in non-forest areas. You are bringing a Bill basically to deal with the interests of the six per cent and you are forgetting the interests of the ninety-four per cent and this is the second reason why I want to oppose this Bill. This is not pro-tribal; this is not pro-poor; this is not pro-North East. Sixty-five per cent of bamboo in India is grown in the North-East. This is completely antithetical to the interests of the North-East, to the tribals and to the poor community. This will benefit only private industry, private paper mills, private wood factories, private companies which want to use wood as a substitute for plastic material. This is not going to benefit ninety-four per cent of that area from which we get bamboo today. So, this is the second reason. This 'non-forest areas' is a very small proportion. It is a bogey. And if the Minister is saying that he wants to increase the proportion of non-forest areas, it will be at the cost of the forest areas. It will be at the cost of ninety-four per cent and it will hurt the interests of the tribals in the North-East.

Sir, now I come to the third reason why I oppose this Bill. I was also the Minister for Environment. This issue came up in 2009 that the Forest Rights Act defines bamboo as a minor forest produce whereas the Indian Forest Act of 1927 defines bamboo as a tree and the Minister took great pride that after this Government has come, a revolutionary Bill has been brought forward. Nothing of that sort, Sir, because, as I said, first of all, ninety-four per cent of bamboo is already classified

as minor forest produce, and I would like the hon. Minister to know that if there is dispute on a fact where two laws are in conflict, it is an established practice – and there are distinguished lawyers here – that the law that is passed most recently by Parliament will be the law that will apply. The Forest Rights Act was passed in 2006. The Indian Forest Act was passed in 1927. So, obviously, it is the Forest Rights Act that is going to take precedence and priority over the Indian Forest Act. That is why I did not bring the Amendment to the Indian Forest Act and I allowed the Forest Rights Act to play and define bamboo as a minor forest produce. Sir, in April, 2011, the then Chief Minister of Maharashtra, Mr. Prithviraj Chavan, and I had gone to Gadchiroli District and this is very close to where my friend, Shri Praful Patel, comes from. There is a village called Mendha Lekha in Gadchiroli district; Mendha Lekha became the first village in India where the transit pass book for bamboo was transferred from the Forest Department to the Gram Sabha. The net result of this was that the income of the Gram Sabha of Mendha Lekha went up from fifteen lakhs of rupees to almost a crore. The Maharashtra Government doesn't like this! The Ministry of Environment doesn't like this, because they want to preserve the monopoly of the Forest Department and they don't want the Gram Sabhas to be empowered. So, when we were in Mendha Lekha, the local Sarpanch, Devaji Tofa, who was a *Gond* tribal, gave a speech where he said, “दिल्ली, मुंबई में हमारी सरकार, मेंढा लेखा में हम ही सरकार!” That was the spirit of the Forest Rights Act. After Mendha Lekha, Jamguda in Kalahandi district became the second village in India where the transit pass book control for bamboo use, bamboo transport and bamboo cultivation was taken from the Forest Department and given to the Gram Sabha. Now, this is being reversed. On the one side, you are bringing an amendment to benefit private industry and, on the other side, you are not allowing in the forest areas the bamboo control to go to the Gram Sabha. You are taking away the control of the Gram Sabha and giving it to the Forest Department. This is hypocrisy, and this is the third reason why I don't want to support this Bill, because what you are doing is, you are encouraging non-forest areas and in forest areas, where the Gram Sabha should be in control, according to the Forest Rights Act, you are going back to the old system and giving control to the Forest Department. Sir, this is double standards, and this is not acceptable as far as I am concerned. Sir, the fourth and final reason why I want to oppose this Bill is this: Last year, in this House and the other House, we passed the Compensatory Afforestation Management Authority Bill, the CAMPA Bill. Dr. Harsh Vardhan's predecessor was a very distinguished Member of this House. Unfortunately, he is not with us anymore. May his soul rest in peace. He was a good friend of mine. He made a solemn commitment in the House – and you were also present – that before the rules get promulgated, we would have wide consultations and we would ensure that in the process of formulating the rules we will not take away the rights of the Gram Sabha.

[Shri Jairam Ramesh]

Sir, on July 28th, 2016, Shri Anil Madhav Dave made the following statement: "I have received some suggestions made by the Congress Party and others. If the expenditure is to be undertaken on the land covered by the Gram Sabha in areas which are covered under the Scheduled Tribes and other Traditional Forest Dwellers Act, 2006, the Rules would provide for necessary consultation with the Gram Sabha. The procedure for effective consultation in formulation of the projects and the expenditure to be undertaken would also be specified in the rules. A record of such consultations shall be maintained. हम सभी सुझावों पर पूरी गंभीरता से विचार करेंगे। हम उसके लिए नियमों के निर्धारण के पहले आवश्यक बैठक भी करेंगे।" This is what Shri Anil Madhav Dave had said on 28th of July, 2016.

Sir, there has been no *baithak*! I have written repeatedly to the Leader of the House and to the Minister, but I have got no response. Finally, draft rules were promulgated and put on the website. I gave my comments, but there was no response. I was assured, when this Bill was passed, that Members would be called; we were not called. The net result of this is that CAMPA activities have already been initiated in State after State, willfully neglecting the opinion of the Gram Sabha, the consultation with the Gram Sabha.

Mr. Chairman, Sir, I know that you want me to finish; I would finish in two minutes.

So, in this case also what has happened is that you are trampling on the rights of the Gram Sabha, which are enshrined in the Forest Rights Act, and now you are coming down and saying that you are bringing a revolutionary amendment which would suddenly make all farmers take to agro forestry and become very rich! I think this is misleading all of us. Therefore, Sir, I, with great reluctance, have to say that this Bill cannot be supported. There is no urgency for the Ordinance. The bulk of the bamboo, 94 per cent of the bamboo, is in forest areas, not in non-forest areas. You are actually ignoring the forest areas; you are taking away what was given to the *Gram Sabha*. The revolutionary decision was not this amendment. The revolutionary decision was in 2011 in Menda Lekha; the revolutionary decision was in 2013 in Jabaguda in Kalahandi district, and you are taking that away and restoring the rights to the Forest Department. Finally, in so far as CAMPA is concerned, which is a very important source of financing the Forest Departments, you are willfully neglecting all the assurances that you have given to this House. So, Sir, because of these four reasons, I rise not to support this Bill and to appeal to the House not to give support to this Bill which is very misleading and which, in the long run, will work to the disadvantage of the tribals, particularly those of the North-Eastern States. Thank you.

MR. CHAIRMAN: Shri Meghraj Jain; the BJP has also got 29 minutes. You have one more speaker also. Keep that in mind.

**श्री मेघराज जैन** (मध्य प्रदेश): सभापति महोदय, आपने मुझे बोलने का समय दिया, इस के लिए धन्यवाद।

भारतीय वन (संशोधन) विधेयक, 2017 के द्वारा वन के बांस से जुड़े किसी के भी अधिकार को खत्म नहीं किया गया है। इस विधेयक में केवल किसानों की परेशानी को दूर करने और किसान अपने खेत में वन लगा सके, उसका प्रावधान किया गया है।

(MR. DEPUTY CHAIRMAN *in the Chair*)

SHRI JAIRAM RAMESH: Sir, welcome back.

MR. DEPUTY CHAIRMAN: I had not gone anywhere. That is why you got more time today. If I were there, I would have curtailed your time.

**श्री मेघराज जैन**: महोदय, आज स्थिति यह है कि वन क्षेत्र से बांस को लाने में काफी कठिनाई होती है और अगर उसे किसान अपने खेत में लगाता है तो उसे वन विभाग के अधिकारी प्रताड़ित करते हैं। उसे बांस को इधर से उधर ले जाने में तकलीफ होती है जबकि आज लोगों को बांस मिलता नहीं है। इस कारण इस से रोजगार पाने वाले लाखों लोग पीड़ित और प्रताड़ित हैं। महोदय, किसान को अपने हर काम के लिए बांस की आवश्यकता होती है। वह अपने खेत में बांस की बागड़ लगाता है।

महोदय, अंगूर, संतरे, आंवले जैसे वृक्षों को उगाने के लिए और उन्हें सहारा देने के लिए उसे बांस की आवश्यकता होती है, लेकिन किसान आज उसके लिए मोहताज और परेशान है। इसलिए आज आवश्यकता इस बात की है कि इस में किए जा रहे संशोधन के माध्यम से उन्हें सुविधा दी जाए। महोदय, बैलगाड़ी बनाने में बांस की आवश्यकता होती है, गांवों में घर के कच्चे मकान बांस और मिट्टी लगाकर बनाए जाते हैं, कवेलू वाले खपरैल बनाने में बांस की आवश्यकता होती है, मचान बनाने के लिए बांस की आवश्यकता होती है, मेलों में भी बांस की आवश्यकता होती है और संतों के यहां बड़े-बड़े द्वार बांस से बनाए जाते हैं, वहां लगाए जाने वाले टेंटों में बांस की आवश्यकता होती है। इस में काम करने वाले लोगों को मजदूरी मिलती है और ऐसे अनेक काम बांस से होते हैं। नाविक अपनी नाव बनाने के लिए बांस का उपयोग करता है और बांस से ही उसे खेता भी है।

महोदय, चूंकि आज बांस का मिलना मुश्किल हो रहा है और उस का स्थान लोहा ले रहा है, इस कारण मजदूरों को मिलने वाला काम बंद हो गया है। अगरबत्ती बनाने के लिए बांस की आपूर्ति न हो पाने से अगरबत्ती उद्योग प्रभावित हो रहा है। बच्चों की पसंद कुल्फी के लिए काड़ी बनाने में भी बांस का उपयोग होता है, लेकिन वह उद्योग भी बांस न मिलने से समाप्त हो रहा है। इस तरह यह स्पष्ट है कि बांस के माध्यम से लोगों को व्यवसाय मिलता है, किसान की आमदनी बढ़ाने में, पर्यावरण में सुधार और जमीन के कटाव को रोकने हेतु बांस बहुत उपयोगी है।

वर्तमान में वन कानून के कारण वन अधिकारी किसान व बांस का उपयोग करने वालों पर कार्यवाही करते हैं और उनके ऊपर अनेक प्रकार के अपराध पंजीबद्ध करते हैं। इस से किसान

[श्री मेघराज जैन]

परेशान है। कागज बनाने में बांस का उपयोग होता है और इस कारण आज जंगलों से बांस समाप्त हो गया है। जंगलों का बांस समाप्त हो गया है, अब पेड़ों की बारी आई है। पेड़ों की कटाई करके कागज बनाया जा रहा है। अगर किसान बांस लगाने लगेगा, तो पेड़ों की कटाई बचेगी। बांस से अच्छी और टिकाऊ प्लाइवुड बनती है। यह बांस की प्लाइवुड बाकी प्लाइवुड से ज्यादा टिकाऊ होती है। इससे लोगों को नया रोजगार मिलेगा। जैसा कि अभी कहा गया है कि यह जोड़ लगाने के लिए बनाया गया है, तो यह जोड़ लगाने के लिए नए-नए कार्य करने पड़ते हैं। अगर किसान बांस लगाएगा और उसको उद्योगपति खरीदेगा, तो वह किसान को पैसा देगा, जिससे उसकी आमदनी बढ़ेगी। किसान की आमदनी दोगुनी कैसे होगी? जब अनाज के दाम बढ़ते हैं, तो सब लोग विरोध करते हैं कि अनाज के दाम बढ़ रहे हैं। महंगाई बढ़ रही है, दाम बढ़ रहे हैं, तो इसको रोकने के लिए जरूरी नहीं कि किसान की आमदनी न बढ़े, बल्कि उसकी आमदनी किसी और तरीके से बढ़ सकती है। उसकी आमदनी बांस के माध्यम से, दूध के माध्यम से भी बढ़ाई जा सकती है। बांस लगाने के लिए किसान को अनुमति लेनी पड़ती है और अनुमति मिलने में बहुत कठिनाई और परेशानी होती है, इसलिए किसान बांस नहीं लगाता है। यह संशोधन पास हो जाने के बाद किसान बांस लगाएगा, तो इसके कारण बहुत सारे काम हो जाएंगे।

हजारों, लाखों बसोर लोग अपना धन्धा छोड़कर बेरोजगार घूम रहे हैं, क्योंकि बांस महंगा होने के कारण नहीं मिलता है। ये लोग टोकरी तथा अनेक प्रकार की चीजें बांस से बनाते थे। आज ये चीजें बाजार में उपलब्ध नहीं हैं, आज इनकी जगह प्लास्टिक ने ले ली है। यह प्लास्टिक इन परिवारों को खत्म कर रहा है। अगर प्लास्टिक की चीजें खत्म होकर, वापस बांस से बनी चीजें आ जाएं, तो इसमें क्या आपत्ति है? किसान को केवल वन के अलावा बांस लगाने के लिए यह संशोधन लाया गया है, इसलिए मैं चाहता हूँ तक सब मिलकर इस संशोधन को पास करें, ताकि किसान की समस्या कम हो और उसकी आमदनी दोगुनी हो, देश में लोगों को रोजगार मिले और ज्यादा से ज्यादा लोगों को काम करने का अवसर मिले व उनकी आमदनी भी बढ़े। केवल बसोर ही नहीं बल्कि आज जो छोटे-छोटे काम करने वाले लोग परेशान हैं, इनको भी रोजगार मिलेगा। मेरा सदन से निवेदन है कि वह इस संशोधन विधेयक को पारित करे, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you, Mr. Meghraj Jain. Now, Shri Vishambhar Prasad Nishad - your party time is nine minutes.

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश): माननीय उपसभापति महोदय, माननीय मंत्री जी भारतीय वन (संशोधन) विधेयक, 2017 लाए हैं, इसमें इन्होंने भारतीय वन अधिनियम 1927 की धारा-दो के खंड-7 में "बांस" शब्द का प्रयोग किया है।

महोदय, मंत्री जी ने अपनी बात बहुत विस्तार से रखी है तथा माननीय सदस्यों ने भी रखी है। मैं इसके संबंध में यह कहना चाहता हूँ कि देश में वन क्षेत्र 33 प्रतिशत होना चाहिए। आज वन क्षेत्र बढ़ाने की आवश्यकता है। इन्होंने केवल बांस को छूट देने के लिए कहा है। महोदय, जैसा कि मुझे जानकारी है कि केवल अंतर्राज्यीय परिवहन के लिए रोक थी। कोई भी व्यक्ति या किसान अपने खेत में, निजी जमीन में बांस लगाता है, तो उसको काटने में कोई दिक्कत या परेशानी नहीं है। इसमें वन विभाग का कोई रोल नहीं है, लेकिन जब बड़ी मिलों में, पेपर मिलों

में, बड़ी कंपनियों में बांस बड़ी तादाद में कटकर परिवहन होता है, तो तब परमिट बनवाने की आवश्यकता होती है। इस विधेयक से ऐसा प्रतीत होता है कि उद्योगपतियों को बढ़ावा देने के लिए, बड़े लोगों के लिए ये जल्दी-जल्दी में ऑर्डिनेंस लाए। जब पार्लियामेंट चलने वाली थी, तो ऑर्डिनेंस लाने की क्या जरूरत थी? पहले बिल पास हो जाता और पास होने के बाद आप इसको लाते। इसका यह मतलब है कि कहीं न कहीं पर दबाव था या किसी का प्रेशर था कि आप ऑर्डिनेंस लाइए, नहीं तो हमारी पेपर मिलें बंद हो रही हैं, हमारे प्लास्टिक कारखाने बंद हो रहे हैं।

महोदय, जैसा कि माननीय जयराम रमेश जी ने कहा है कि पंचायती राज को बढ़ावा देना चाहिए।

ग्राम पंचायतों के अधिकार छीने जा रहे हैं। उनके अधिकार कम करने के लिए ये नये-नये तरीके के संशोधन ला रहे हैं।

महोदय, हम लोग बुंदेलखंड से आते हैं। बुंदेलखंड में फॉरेस्ट एक्ट के कारण सारे डेवलपमेंट्स रुके हुए हैं। वहां न तो सड़कें बन पा रही हैं, न सरकारी इमारतें बन पा रही हैं और न ही पुल बन पा रहे हैं। यहां तक कि जो पहाड़ी क्षेत्र हैं, यहां हमारे तमाम माननीय सदस्य बैठे हैं, वहां अगर एयरपोर्ट का रन-वे भी बढ़ाना है, तो उसमें भी फॉरेस्ट विभाग की अनुमति के बिना रन-वे नहीं बना सकते हैं। सड़कों पर गवर्नमेंट के करोड़ों रुपये लग गए हैं और यदि बीच में कोई पुल या पुलिया बनना है तो उसका भी सारा काम रुक गया है। आपको ऐसा अमेंडमेंट लाना चाहिए था कि जो सरकारी कार्य हो रहे हैं, सड़कें बन रही हैं, पुल बन रहे हैं, जो रेलवे लाइन्स बिछी नहीं हैं, जो रुकी हुई हैं, जिन पर करोड़ों रुपये बरबाद हो रहे हैं, उनका काम हो। आपको उनमें संशोधन करने की जरूरत थी। मैं माननीय मंत्री जी से पूछना चाहता हूं कि आप केवल दस वर्षों का, पांच वर्षों का बता दीजिए कि अभी तक वर्ल्ड बैंक से पैसा लेकर, उसके कर्जे से पूरे देश में वन क्षेत्र में जो पेड़ लगाए गए हैं, उनकी क्या स्थिति है, उनमें से कितने जीवित हैं और इस पर कितने करोड़ों रुपये खर्च हुए हैं?

महोदय, आज मुझे आंकड़ों से जो बात ज्ञात होती है वह यह है कि वन क्षेत्र लगातार घट रहा है, जिसके कारण वर्षा नहीं हो रही है। जब वर्षा नहीं हो रही है तो सूखा पड़ रहा है और पूरा देश अकाल की स्थिति में आ रहा है। जैसा कि हम बुंदेलखंड में देखते हैं कि वहां पर वर्षा आधारित खेती होती है। ये सब परेशानियां वनों को काटने के कारण ही होती हैं। मंत्री जी, इसके लिए यह होना चाहिए कि आप वन काटने की जो छूट दे रहे हैं, उस पर सोचें। जो वनमाफिया हैं, वे वनों की उपज को काट रहे हैं। वे बड़े पैमाने पर जो इमारती लकड़ियां हैं, उनको काटकर, फॉरेस्ट विभाग के अधिकारियों से मिलकर करोड़ों रुपये का नुकसान करते हैं। आपको उस पर कड़ा कानून बनाना चाहिए, उस पर एक्शन लेना चाहिए, जिससे कि वन क्षेत्र बढ़े, लेकिन आप तो वन क्षेत्र घटाने की बात कर रहे हैं। इससे क्या होगा? इससे यह होगा कि प्राइवेट किसान एक ट्रक बांस खरीदेगा और आपके वन क्षेत्र से सौ ट्रक काटकर ले जाएगा। वह किसान के नाम पर वन विभाग की परमिशन ले लेगा और हमारा पूरा जंगल, पूरा वन विभाग बरबाद होगा।

जंगल आदिवासियों का है, जो गरीब लोग हैं, वे उन पेड़ों से तमाम खिलौने बनाते हैं, उनसे तमाम तरह के घर गृहस्थी के सामान बनाते हैं। हमारा देश इसके लिए प्रसिद्ध है। आप लोग



[श्री विशम्भर प्रसाद निषाद]

आदिवासियों के लिए, जो फॉरेस्ट विलेजेज हैं, उनके लिए एक्ट बनाइए। उनकी आपको कोई चिंता नहीं है। जो लोग जंगलों में ज़िंदगी व्यतीत कर रहे हैं, जिनके पास कोई निजी मकान नहीं है, फॉरेस्ट वाले उनके पास आते हैं और हर साल मार-पीटकर उनके घर गिरा देते हैं। आप या तो उनके लिए अलग से कोई जगह दीजिए या उस एक्ट में संशोधन करके जो फॉरेस्ट विलेजेज हैं, उनको मुक्त कर दीजिए। आपको ऐसा एक एक्ट बनाना चाहिए, लेकिन आपको उनकी कोई चिंता नहीं है। आपको गरीबों की कोई चिंता नहीं है, जो आदिवासी हैं, आपको उनकी कोई चिंता नहीं है और न ही किसानों की चिंता है।

महोदय, आपने 2014 में किसानों के लिए कहा था कि किसानों की उपज दुगुनी करेंगे। क्या आपने उपज दुगुनी की? आज किसान परेशान है। उनकी जो उपज है, आज उसकी लागत ज्यादा है और मूल्य कम है, इसलिए किसान परेशान है।

आपने इसी तरह फसल बीमा लगाया। आपने फसल बीमा में एक्ट बना दिया कि अगर बीमा कंपनी, जो प्राइवेट है, अगर उसे घाटा होगा, तो सरकार उसकी भरपाई करेगी, लेकिन अगर नफा होगा, तो उससे कुछ लेने की जरूरत नहीं है। आप हमेशा उद्योगपतियों को ही देखते हैं।

स्किल इंडिया में तमाम बच्चों के लिए... 15 हजार रुपये... एक बच्चे के नाम पर, स्किल इंडिया के नाम पर अरबों, खरबों रुपये का घोटाला हो रहा है। आप इसकी जांच कराइए, इसमें संशोधन कीजिए। आज सभी उद्योगपति उसकी फ्रेंचाइजी लिए हुए हैं। फॉरेस्ट के नाम पर बड़े उद्योगपति, जो मिल चलाने वाले हैं, जो फैक्टरी चलाने वाले हैं, आपने उनको छूट देने के लिए यह एक्ट बनाया है। मैं पूछना चाहता हूं कि अभी तक वर्ल्ड बैंक से कितना पैसा लिया गया है, कितना वृक्षारोपण हुआ है? हम देखते हैं कि उसमें पुलिस का हस्तक्षेप रहता है, परिवहन विभाग का हस्तक्षेप रहता है। जहां भी देखिए वहां हस्तक्षेप रहता है। अगर कोई किसान अपने खेत में भी कोई फसल ट्रैक्टर ट्रॉली से ले जा रहा है, यदि उन्हें उसमें कुछ नहीं मिलता है तो वे कहते हैं कि इस ट्रैक्टर ट्रॉली का रजिस्ट्रेशन नहीं है।

यह जुगाड़ गाड़ी है, इनका कोई रजिस्ट्रेशन नहीं होता पश्चिमी उत्तर प्रदेश में और उनसे पुलिस पैसा वसूल करती है। इसके लिए आप कुछ कीजिए, जिससे किसानों को कुछ सहूलियत मिल सके।

MR. DEPUTY CHAIRMAN: Only two minutes more.

**श्री विशम्भर प्रसाद निषाद:** मान्यवर, मैं कन्कलूड कर रहा हूं। मान्यवर, मैं माननीय मंत्री जी से यह अनुरोध करना चाहता हूं कि कुछ ऐसा काम करिए, जिससे आने वाले समय में बांस, जंगल, वन जमीन बची रहे और यह उद्योगपतियों, भूमाफियाओं, वन-माफियाओं से बच सके। आप इसके लिए कानून बनाइए, जल्दबाजी में आप इस विधेयक को पास न कराइए, मैं इसका विरोध करता हूं।

मान्यवर, मैं यही कहना चाहता हूं कि जंगल में जो आदिवासी रह रहे हैं, यह जो उनका जन्मसिद्ध अधिकार है, उनके लिए कानून बनाकर जो वन क्षेत्र के विलेजेज है, फॉरेस्ट क्षेत्र के



विलेजेज़ हैं उनको मुक्त करिए। केवल उद्योगपतियों को, पेपर मिलों को फॉरेस्ट सप्लाई करने के लिए अगर आपने कानून बना दिया, तो उससे देश का भला होने वाला नहीं है, किसानों का भला होने वाला नहीं है, इसलिए मैं इसका विरोध करता हूँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you very much. Now, Shri A. Navaneethakrishnan. You have got only seven minutes.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): I will not take much time, Sir.

This is a welcome Bill because the bamboos are the property of the rural poor people. This Bill has been very rightly brought in. For the reasons stated by my senior colleague, Jairam Ramesh, if anything is to be done, I have no objection. But from my point of view, this Bill is a welcoming one because bamboos are cultivated only by the poor people of the rural areas and are utilized by the poor people of the rural areas. It is their property. Now, for the purpose of felling and transit, if permission is required from the authorities, then automatically money is involved in it. There is no doubt about it. Our system is already totally collapsed. So, the poor people are already suffering and the rural economy is ignored by all the people. But, in spite of it, the Central Government has brought this Bill. I welcome it because now even in the urban areas, the products made of bamboo are very popular and utilized. They have got a very good market among the people. So, I welcome this Bill. Also, cultivation of bamboos has to be encouraged to maintain the environment and the climate change. So, I welcome the Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Navaneethakrishnan ji. It was a very good speech in the shortest possible time. That is important. Small is beautiful. Now, Shri Sukhendu Sekhar Ray. Your time is six minutes.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, it appears that bamboo is not always desirable! But I have to make my submissions on this Bill. First of all, when illegal felling of trees is going on unabated, this Bill should not show the path of legal felling of trees. Once this Bill is passed, it will open Pandora's box or it will open a new way for the illegal felling of trees. So, the Government should ensure that it should not show the path of illegal felling of trees in the coming days.

Sir, before this Bill was placed before this House, an Ordinance was promulgated under Article 123. Now, Article 123 categorically states about the special circumstances. I may be allowed to quote from Article 123. "If at any time, except when both Houses of Parliament are in Session, the President is satisfied that circumstances exist which render it necessary for him to take immediate action, this can be done." I am not questioning the satisfaction of the President. But I am questioning the objective

[Shri Sukhendu Sekhar Ray]

of the Government as to what were the circumstances necessary for promulgation of the Ordinance.

Because this Ordinance was promulgated on 23rd November, and in the second week of December, this House and that House were supposed to be convened. This time it did not happen. But that is a different thing altogether. Why couldn't the Government wait for some more time? What was the urgency? What was the compulsion on the part of the Government? I would request the hon. Minister to clarify this position first. Some apprehensions were raised in different quarters, including those raised by Mr. Ramesh, and I am inclined to share his apprehension that there are certain other considerations. Because nothing has been said so far. I have gone through the press statement issued by the hon. Minister which appeared on 23rd of November in different newspapers. I would quote one or two lines from that. He says, "This will now create a viable option for cultivation in 12.6 million hectares of cultivable waste land. It will encourage farmers and other individuals to take up plantation/block plantation of suitable bamboo species." I want to know whether any study was conducted by the Environment Ministry before the Minister made the statement or not. And if at all any study was conducted, why is it that the nation has not been informed about it, particularly the legislators? Because before the promulgation of Ordinance, the Ministry or the Government should have told the way Minister has issued the statement that these are the considerations why the Government decided to promulgate the Ordinance. In a plethora of cases, the Supreme Court has stated and ruled against the promulgation of Ordinances now and then. In a recent Supreme Court judgement in the case of Krishna Kumar versus the State of Bihar, the 7-Judge Bench of the Supreme Court has held that re-promulgation of Ordinance is impermissible and termed it as a fraud on the Constitution. It is not a case of re-promulgation. In the same case, the Supreme Court has said that the Constitution does not permit the President or the Governor to become a parallel law making authority independent of legislature, because Parliament is supreme. The legislative power is with the Parliament and the legislatures. That is why I want to know from the hon. Minister what the urgency and exigency was in promulgating the Ordinance on 23rd of November. According to me, there were no compelling circumstances or exigencies so far as the Ordinance is concerned.

As far as the Bill is concerned, the Statement of Objects and Reasons says, "The farmers are facing hardships in getting the permits for felling and transit of bamboos within the State and also for outside the State, which has been identified as major impediment of the cultivation of bamboos by farmers on their land."

**3.00 P.M.**

According to me, the word 'farmers' should be replaced with the word 'traders'. It is actually the traders or the corporates who are facing hardship and not the farmers. Nowhere in the country farmers are getting any remunerative price, although while initiating the discussion on the Bill, the hon. Minister has said that this Government is determined to increase the earnings of the farmers to the extent of 50 per cent by 2022. They have to wait till 2022 without knowing who will come to power in 2022 and whether they will remain or any other party will come. But in the electoral promises, in the manifesto, they stated that for the farmers they will ensure 50 per cent profit over and above the cost of production. Forty-two months have elapsed. Now the Government is saying that you will have to wait till 2022 and, in 2021, they will say that you will have to wait for 2050. And this will go on. This is an empty promise which has been established beyond doubt.

Sir, I am concluding. I would like to make only one point from the Bill as to why this Bill is not important at all. If bamboo is cultivated in the land other than forest, it is all right. But, by this Bill, if the Government takes away bamboo from the definition of trees and if it is not forest produce, in that case, we are going to convert forest activity into a non-forest activity. This is my point. An exemption is sought for the bamboo grown in the forest area because you are amending the definition of trees under the Forest Act. If this amendment is passed, no permit would be required for felling and transporting bamboo, which is required for a forest produce. Therefore, the Government must have a relook at the Bill and withdraw this Bill in the interests of the forest community and the farmers as a whole.

MR. DEPUTY CHAIRMAN: Now, Shri Dilip Kumar Tirkey. Your time is four minutes.

**श्री दिलीप कुमार तिरकी (ओडिशा):** सर, मैं और मेरी पार्टी इस विधेयक का विरोध करते हैं। पूर्वोत्तर राज्यों और मेरे राज्य ओडिशा में कागज उत्पादन में बांस का इस्तेमाल किया जाता है। जिन राज्यों में बांस उत्पादन नहीं होता है, वहां हमारे राज्य से बांस जाता है, पर इसके लिए राज्य सरकार की इजाजत लेनी होती है, लेकिन इस संशोधन के बाद अब यह अनुमति नहीं लेनी होगी। मैं मंत्री जी से यह पूछना चाहूंगा कि यह प्रावधान करके आप किसके हितों का संरक्षण करने जा रहे हैं, व्यापारियों का या राज्य सरकारों का?

महोदय, ओडिशा में 14,000 वर्ग किलोमीटर से अधिक क्षेत्र में बांस उगाया जाता है। गांव के लोग कच्चा घर बनाने में बांस का इस्तेमाल करते हैं और छोटे-छोटे पुल भी बांसों से ही बनाए जाते हैं। बांसों की कटाई और उन्हें कहीं लाने या ले जाने के लिए इजाजत देकर आप गरीबों, किसानों और वनवासियों का भला नहीं कर रहे हैं। मुझे डर है तक इससे बांसों की जो अंधाधुंध कटाई होगी, फिर उसके संरक्षण के लिए आपको अलग से एक नया विधेयक लाना होगा।

[श्री दिलीप कुमार तिरकी]

महोदय, वनों या जंगलों के लिए सभी राज्यों के अपने कानून बने हुए हैं। हमारे ओडिशा राज्य में भी वन सुरक्षा समितियाँ हैं, जो वनों का संरक्षण करती हैं। वन उत्पादों को एक जगह से दूसरी जगह ले जाने के लिए ग्राम सभाओं की अनुमति की जरूरत होती है। मेरे ख्याल में इस संशोधन के जरिए व्यापारियों को ज्यादा फायदा होगा। इससे आप राज्य सरकारों के साथ-साथ ग्राम सभाओं और वन सुरक्षा समितियों के अधिकारों में भी कटौती कर रहे हैं। हमें ग्राम सभाओं को और मजबूत करने की जरूरत है, उनके अधिकारों में कटौती करने की नहीं।

महोदय, इसके अलावा मैं मंत्री महोदय से यह पूछना चाहूंगा कि आपको ऑर्डिनेंस लाने की क्या जल्दी थी? Winter Session के ठीक पहले, 23 नवम्बर को यह ऑर्डिनेंस लाने में आपकी क्या मजबूरी थी? आप Winter Session का इंतज़ार भी कर सकते थे।

महोदय, मुझे लगता है कि यह संशोधन करके सरकार निजीकरण को बढ़ावा दे रही है। क्या privatization से ही किसानों की आय बढ़ाई जा सकती है? क्या privatization ही सभी समस्याओं का हल है?

महोदय, गरीबों और आदिवासियों के जीवन में बांस की बड़ी महत्वपूर्ण भूमिका होती है। आप इस संशोधन के जरिए आदिवासियों का कतई भला नहीं कर सकते हैं।

MR. DEPUTY CHAIRMAN: All right. Your time is over.

**श्री दिलीप कुमार तिरकी:** सर, मैं एक मिनट में अपनी बात समाप्त करता हूँ। इस विधेयक में कहा गया है कि इसके प्रावधान गैर-वन क्षेत्रों में उगाए गए बांस पर ही लागू होंगे, परन्तु मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहूंगा कि बांसों से लदी हुई गाड़ी जब फॉरेस्ट चेक गेट से गुजरेगी, तब फॉरेस्ट गार्ड को कैसे पता चलेगा कि जो बांस लदा हुआ है, वह फॉरेस्ट लैण्ड का है या गैर-फॉरेस्ट लैण्ड का है?

मैं यह अपील करना चाहूंगा कि सरकार हमारे फेडरल ढाँचे को कमजोर न करे। हम ग्राम सभाओं और वन सुरक्षा समितियों को और अधिकार दें, उन्हें मजबूत करें। ...**(समय की घंटी)**... चूंकि हमारे जंगलों की हिफाजत ग्राम सभाओं और वन समितियों के जरिए बेहतर तरीके से की जा सकती है, इसलिए वह करें।

MR. DEPUTY CHAIRMAN: Okay, all right.

**श्री दिलीप कुमार तिरकी:** महोदय, मैं अंत में एक बात कहना चाहूंगा कि इस तरीके से विधेयक लाने से पहले आपको राज्य सरकारों की राय जरूर लेनी चाहिए, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Harivansh. You have four minutes only.

**श्री हरिवंश (बिहार):** उपसभापति जी, माननीय मंत्री जी और माननीय पूर्व मंत्री, आदरणीय जयराम रमेश जी की बातें हम सबने सुनीं। मैं भी सिर्फ चार मुद्दे इस बिल के पक्ष में आपके माध्यम से रखना चाहता हूँ। मेरी दृष्टि में यह कानून लाइसेंस कोटा और परमिट राज की legacy पर प्रहार है। हम सब ग्राम सभाओं के पक्षधर हैं, पर सारे कानूनों के रहते हुए हमारे देश के जंगल कैसे खाली हो गए, खत्म हो गए? अगर समय होता, तो मैं इसके बारे में विस्तार से बताता।

दरअसल यह कानून, जिन गरीबों की चीज अपनी है, उन्हें वह चीज देने का अधिकार सुनिश्चित करता है। जो गरीब आज तक इस कानून से बंधक थे, वे इस कानून से मुक्त होंगे और वे अपनी चीज बिना किसी कानूनी बंधन के इस्तेमाल कर सकेंगे, यह अवसर यह कानून देता है।

दूसरी चीज यह है तक इससे यह अवसर मिलता है कि नॉन-फॉरेस्ट एरिया में भी बांस का उत्पादन बढ़े। इस देश में बड़े पैमाने में waste land है और सरकारी आंकड़ों के अनुसार लगभग सवा करोड़ हैक्टेयर जमीन waste land है, जो बंजर धरती कही जाती है। उस बंजर धरती पर कुछ होता नहीं है, इससे एक संभावना बनती है कि इस पर बांस की खेती होगी। इस तरह के जो degraded land हैं, इन पर लोग बांस लगाने के लिए लोग प्रोत्साहित होंगे और इससे देश में बांस का उत्पादन बढ़ेगा।

तीसरा महत्वपूर्ण मुद्दा, जिसके कारण इसके पक्ष में हम सब खड़े हैं, मैं खड़ा हूं कि आज इस देश को बांस की जितनी जरूरत है, उसका आधा ही हमारे पास उपलब्ध है यानी देश को बांस की मौजूदा जरूरत 2.8 करोड़ यानी लगभग तीन करोड़ टन है, लेकिन इसका आधा ही हमारे देश में उपलब्ध है, बाकी बांस हम दुनिया के दूसरे बाजार से लाते हैं। बांस दुनिया की जितनी जमीन पर पैदा होता है, उसकी लगभग 19 फीसदी जमीन भारत में है, पर दुनिया के बाजार में हमारा मार्केट शेयर सिर्फ 6 फीसदी है। मुझे उम्मीद है कि इस कानून के संशोधन से हमारी स्थिति दुनिया के बाजार में मजबूत होगी।

चौथी और महत्वपूर्ण चीज यह है कि भारत का पैसा भारत के पास ही इस संदर्भ में रहेगा कि 2015 में भारत ने 18.01 मिलियन क्यूबिक मीटर टिंबर व अन्य चीजों को इम्पोर्ट किया, जिसकी कीमत 43 हजार करोड़ रुपए है। उम्मीद है कि इस कानून के पास होने से हम बांस का उत्पादन बढ़ाएंगे तथा इससे जुड़ी और चीजों का उत्पादन यहां बढ़ेगा, तो इससे इम्पोर्ट बिल में कमी आएगी। इसी तरह United Nation's International Development Organisation के अनुसार नॉर्थ-ईस्ट में अगले दस वर्षों में 5 हजार करोड़ रुपए का bamboo business है। अब वहां अगर लोग, किसान अच्छी तरह से इसकी खेती करते हैं, तो लाइसेंस कोटा परमिट राज का जो बंधन था कि अपना बांस अपने खेत में काटे और कानून उनको रोके, परमिट के अनुसार वह उसे इधर-उधर न ले जाए, लेकिन इससे बांस की ढुलाई और आवाजाही बेरोकटोक होगी। इससे देश में बांस के उत्पादन के बढ़ने की प्रबल संभावना बनती है और जो दो करोड़ लोग आज बांस के उत्पादन में लगे हैं, इससे एक बड़े मार्केट के खड़े होने की संभावना बनती है, इस कारण से हम लोग इसके पक्ष में हैं, धन्यवाद।

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, first of all, I oppose the Indian Forests (Amendment) Bill, 2017. This is mainly to exclude —bamboos' from the definition of 'trees' in the Indian Forest Act, 1927. In the North-East Indian States bamboos grow abundantly in the forests and plains. There are many restrictions in cutting trees from forests. So, many people are growing bamboos in their private land for commercial purposes. Now bamboo is considered a tree as per the Forest Act. So, there are a lot of restrictions in transporting bamboos within a State and between States. Once bamboo is removed from definition of 'trees' in the Forest Act, bamboo-growers can freely take it to any part of the country. This will help them to

[Shrimati Jharna Das Baidya]

get a good price for bamboos. Bamboos are raw material for producing pulp, paper, rayon, etc. Since Tripura is a backward State and has a good reserve of bamboos, I request the Central Government to establish a pulp and paper mill. This will help the State to get industrialized because a large number of ancillary industries will be started when pulp and paper are being produced. Also a large number of handicraft articles can be purchased which will create a lot of jobs for both young men and women of my State and neighbouring States.

Sir, a lot of criticism has been raised and the Minister has to reply to all of them; I don't want to repeat them. Only after that, the Bill can be passed. Thank you, Sir.

**श्री अशोक सिद्धार्थ** (उत्तर प्रदेश): माननीय उपसभापति महोदय, समय देने के लिए आपका धन्यवाद। मुझसे पहले मेरे बायीं तरफ, दायीं तरफ और बीच में बैठे माननीय सदस्यों ने इस विधेयक पर अपने विचार रखने का काम किया, मैं भी आपके माध्यम से कुछ सुझाव सदन के सामने प्रस्तुत करना चाहता हूँ।

देश का हर नागरिक चाहता है कि हमारा अन्नदाता किसान तरक्की करे, विकास के रास्ते पर चले और इसकी आवश्यकता भी है। जहां तक देश में बांस की खेती को प्रोत्साहन देने का प्रश्न है, इस बिल में बांस के किसानों को प्रोत्साहन देने की बात कही गई है। मैं माननीय मंत्री जी से जानना चाहूंगा कि जिस तरह आज देश में भू माफिया, वन माफिया, शिक्षा माफिया, स्वास्थ्य माफिया और जल माफिया आदि तमाम माफियाओं के माध्यम से इस देश के पूंजीपति और उद्योगपति देश के किसानों के उत्पाद का लाभ ले रहे हैं, माननीय मंत्री जी ने कहा कि 2022 तक इसमें दोगुनी वृद्धि होगी, लेकिन जहां इस देश के अन्नदाता किसानों पर सरकारों के द्वारा गोलियां चलाई जाती हैं, आपने उन्हें उपज का डेढ़ गुना मूल्य देने का जो वादा किया था, आज लगभग साढ़े तीन साल इस सरकार को होने जा रहे हैं, उसे आज तक पूरा नहीं किया गया है।

मैं उत्तर प्रदेश के फर्रुखाबाद जनपद से आता हूँ। वहां किसानों को आलू की प्रति एकड़ खेती करने में लगभग 35,000 रु. लागत आती है, जबकि केवल 20,000 रु. से लेकर 25,000 रु. तक का उसका आलू बिकता है, चाहे कानपुर मंडल हो या आगरा मंडल हो, जहां देश में सबसे ज्यादा आलू होता है। इस माध्यम से भी इसकी क्या गारंटी है कि बैम्बू के किसान, चाहे वे पूर्वोत्तर राज्य के हों या छत्तीसगढ़, मध्य प्रदेश के हों अथवा उत्तर भारत के क्षेत्रों में रहने वाले आदिवासी किसान हों, दलित किसान हों या पिछड़े वर्ग के किसान हों, उनको पूंजीपतियों एवं उद्योगपतियों से छुटकारा मिलेगा?

मैं माननीय मंत्री जी से बस दो बातें पूछना चाहता हूँ। क्या सरकार इस बिल के माध्यम से बैम्बू के उत्पादन का डेढ़ गुना मूल्य देने का काम करेगी? जैसा कि मैं जानता हूँ कि बैम्बू की खेती तीन से पांच वर्ष में तैयार होती है, तो जो छोटे किसान हैं, वे तीन से पांच वर्ष तक अपना परिवार कैसे पालेंगे? क्या उनको आर्थिक सब्सिडी या आर्थिक सहयोग देने की कोई व्यवस्था की गई है? पूरे देश में किसान के नाम पर मात्र 10 करोड़ से ज्यादा लोग नहीं हैं। बाकी के या तो बटाईदार हैं या दिहाड़ी मजदूर हैं। इसलिए माननीय ...**(समय की घूटी)**...

MR. DEPUTY CHAIRMAN: Your time is over. I am helpless.

**श्री अशोक सिद्धार्थ:** थैंक यू, सर।

SHRI D. RAJA (Tamil Nadu): Sir, I rise to oppose this Bill. I think, there was no need for this Ordinance. The Government should not have resorted to Ordinance route on this issue. Sir, it was very heartening to listen to my good friend, Shri Jairam Ramesh, speaking against the loot of forest wealth by private industries. Sir, bamboo is actually a kind of grass and the Minister, Dr. Harsh Vardhan, is quite aware of this. Bamboo is actually a kind of grass. During British rule, bamboo was classified as a tree in the Forest Law. This allowed the Forest Department to control cutting, selling and transporting of bamboos. Britishers, in fact, made huge revenues on this. Sir, in the Forest Rights Act, 2006, which was referred to by my good friend, Shri Jairam Ramesh, bamboo has been included as a minor forest produce. So, people have their rights over it. However, the Indian Forest Act was not amended. The forest officials have continued to illegally, I use the word 'illegally', stop people from harvesting and selling bamboo on forest lands. The only place this was stopped is Maharashtra, which was again referred to by my friend Shri Jairam Ramesh. There was the Governor's order under which bamboo was removed from the 'tree' category in the Fifth Schedule areas. Using this, some villagers in Gadchiroli, that was again referred to by Jairam Ramesh, began to harvest and sell bamboo using their own laws. They earned crores of money which was used for their developmental activities. This Government also talks about development all the time. Actually, the money which they earned was used for the development activities in those areas. This shows how much money has been looted from the Adivasis and forest dwellers by the Forest Department. I am naming the Forest Department. They looted the money which actually belonged to the tribal people.

Against this background, now, the new Bill only says that bamboo outside forest will not be considered as 'tree.' It means what? Are you trying to benefit the private land owners? It means, you want to help paper companies. It means, you want to help private industries. And, they would be benefiting, looting and making huge revenues. On the other hand, tribal people and forest dwellers deprived of their rights and access to forest wealth! Is it proper? This is what I want to ask the Government. Is it right to do this? Is it right to deprive the rights of tribal people and forest dwellers and trying to help private industries? And, in order to do this, you have brought an Ordinance! That is why I strongly oppose this Bill. This Bill is not in the interest of tribal people. This Bill is not in the interest of forest dwellers. If at all it benefits anybody, it benefits private industries and companies. Is it your objective? Is it your intention? If that is the objective of this Government, let it



[Shri D. Raja]

be cleared. Sir, why do you speak, '*Sabka-Saath-Sabka-Vikas*'? You are for private companies and private industries and you say, '*Sabka-Saath-Sabka-Vikas*'! Why do you deceive people?

**श्री उपसभापति:** 'सब' में पूरे आदमी हैं। 'सब' में इण्डस्ट्रियलिस्ट्स भी हैं, पूरे लोग हैं, सभी लोग हैं।

SHRI D. RAJA: Now, '*Sabka-Saath-Sabka-Vikas*' has become '*corporate-houses-ke-saath-private-industries-ke-saath*'. It is not for all. That is why this Bill needs to be deferred. The Government should rework on this Bill, have broader consultations keeping in view the interest of the country, tribal people and forest dwellers. That is why I oppose this Bill. Thank you.

**मानव संसाधन विकास मंत्री (श्री प्रकाश जावडेकर):** महोदय, मैं केवल तीन-चार मिनट में दो ही मुद्दे रखना चाहता हूँ। अपने ही देश में जंगल बढ़ना चाहिए, यह सब की इच्छा है और जंगल में जो बसते हैं ट्राइबल्स भी हैं, नॉन ट्राइबल्स भी हैं, वनवासी हैं, उनको संरक्षण भी मिलना चाहिए, उनको आजीविका भी मिलनी चाहिए, लाइवलिहुड भी मिलना चाहिए, यह भी सब की राय है। हो क्यों नहीं रहा है, अगर कुछ हो नहीं रहा है तो ...(व्यवधान)... मेरा इंटरवेंशन है। ...(व्यवधान)... It is my intervention as a Member of this House.

MR. DEPUTY CHAIRMAN: I allowed him.

**श्री प्रकाश जावडेकर:** सो क्यों नहीं होता है, हमारी फॉरेस्ट की ग्रोथ रुक गई क्योंकि किसान पेड़ लगाने से डरने लगा, क्योंकि चन्दन का मैं एक उदाहरण बता रहा हूँ। ...(व्यवधान)... एक मिनट। चन्दन का पेड़ भारत की पैदाइश है, भारत की विशेषता है। हमने नियमों के ऐसे बंधन कर दिए ...(व्यवधान)...

SHRI D. RAJA: It is sandalwood.

SHRI PRAKASH JAVADEKAR: It is both, red sanders and sandalwood. So, what has happened is, farmers stopped growing this. Therefore, now, Australia has become the major manufacturer of sandalwood and sandal products. And, in fact, we are importing! So, this is how we are not allowing forest to grow. This the example. कंट्रोल करने की भावना से जो करते हैं, किसान पेड़ तभी लगाएगा, जब वह बेच सकेगा, किसान तभी पेड़ लगाएगा, जब वह ट्रांसपोर्ट कर सकेगा और यह व्यवस्था हो सकती है कि जंगल के वृक्षों को बड़ी कड़ाई से संभालना चाहिए, लेकिन क्या जंगल के बाहर जंगल नहीं होना चाहिए? प्राइवेट जंगल होना चाहिए और वह नहीं होता है, मेरा एक ही आग्रह है सभी सदस्यों से तक जंगल बनाने के रास्ते में हम ऐसे कंट्रोल की मानसिकता को, जिससे बहुत नुकसान हुआ है, उसको छोड़ना चाहिए।

SHRI SUKHENDU SEKHAR RAY: Sir, I want to seek just one clarification from Mr. Javadekar. सर, हम वृक्ष को देवता कहते हैं। हम मानते हैं कि वृक्ष देवता होते हैं तो देवता को हम कैसे काटेंगे?



**श्री प्रकाश जावडेकर:** काटने का मुद्दा नहीं है। जब हम पेड़ लगाते हैं तो पेड़ों को काटना, उनका उपयोग करना, यह भी प्रकृति का ही धर्म है। ...**(व्यवधान)**... यह प्रकृति धर्म है, इसमें कोई गुनाह नहीं है।

MR. DEPUTY CHAIRMAN: See, Parliament is for discussion. Very important points have been raised here. ...**(Interruptions)**...

SHRI JAIRAM RAMESH: Sir, I have never seen that an ex-Minister is replying on behalf of the Minister. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: No; no. He is not replying on behalf of Minister. He is just intervening. And, he was intervening with my permission.

Very important points have been raised here. Even the Chair has some doubts. For example, as mentioned by Shri Javadekar, the case of sandalwood. It has always wondered me. Sandalwood is grown in some areas of Kerala also. It is a very costly product. Nobody can grow it. One day, I happened to visit a house. They had a sandalwood tree. They told me that they had a sandalwood tree and they had not disclosed it to anybody. Why is it so? If people are allowed to grow it, what's the harm in it? I am not making an observation. I am only raising a doubt.

Now, the next speaker is Shri Pradeep Tamta. टम्टा जी, आपके पास केवल चार मिनट का समय है।

**श्री प्रदीप टम्टा (उत्तराखंड):** उपसभापति महोदय, आपने मुझे इस बिल पर बोलने के लिए अनुमति दी, इसके लिए मैं आपका आभारी हूँ। सर, मैं इस बिल के विरोध में खड़ा हूँ। सर, मैं अभी अपने पूर्व वक्ताओं को सुन रहा था। माननीय जयराम रमेश जी ने जो बात कही, मैं उससे स्वयं को संबद्ध करता हूँ। यह बड़े अचम्भे की बात है कि वर्तमान मंत्री और पूर्व मंत्री एक साथ आए हैं। मैं दोनों का ध्यान इस बात की ओर आकर्षित करना चाहता हूँ — आप दोनों पर्यावरण, वन और जलवायु परिवर्तन मंत्री हैं। मैं देख रहा हूँ कि सन् 2014 के बाद पूर्व मंत्री जब यहां पर अपना intervention करने के लिए आए, उसी समय से Forest Act, Forest Conservation Act और तमाम Environmental Acts को dilute करने की मोदी सरकार ने एक सिलिसलेवार कोशिश की है, एक\* किया है। दोनों मंत्री कह रहे हैं कि हम bamboo को लगाकर देश के green cover को बढ़ाना चाहते हैं, यह हमारी National Policy है कि पूरे देश के कवर का 33 परसेंट forest cover होना चाहिए। मैं मंत्री जी से कहना चाहता हूँ कि आप कह रहे हैं कि किसान bamboo बोएगा तो green cover बढ़ जाएगा। मैं जानना चाहता हूँ कि आपको किसने रोका है? आप Forest Act में अगर कुछ लाते कि इस समय देश में लगभग 22 परसेंट forest cover है, जो सरकार के कंट्रोल में है, उसको 33 परसेंट करने के लिए आपको किसने रोका है? इस देश के वन के कवर को बढ़ाने के बारे में आप नहीं सोच रहे हैं। आप कह रहे हैं कि इससे किसानों की income बढ़ जाएगी। दूसरी तरफ तो आप कह रहे हैं कि इससे वनों का कवर बढ़ेगा। सर,

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\*Expunged as ordered by the Chair.

[श्री प्रदीप टम्टा]

कवर तभी तो बढ़ेगा जब वे वहां सुरक्षित रहेंगे। आप यह क्यों नहीं कहते कि हम प्राइवेट लैंड में किसानों को जबर्दस्ती औद्योगिक, corporate घरानों के हाथों में गिरवी रख देना चाहते हैं? जिस तरह से ब्रिटिश काल में बिहार में किसानों को नील की खेती करने के लिए बाध्य कर दिया गया था, उसी तरह से आज सिर्फ जो agricultural land है, आप उस agricultural land पर bamboo और न जाने कितने commercial trees का plantation करने के लिए कह रहे हैं। क्या आपने कभी सोचा कि इस देश के agriculture पर उसका क्या असर पड़ने वाला है? आप दो विरोधाभासी बातें मत करिए। आप एक तरफ तो कह रहे हैं कि इससे green cover बढ़ेगा और दूसरी तरफ आप कह रहे हैं कि इससे ट्राइबल्स और किसानों की आमदनी बढ़ेगी। आपका मकसद यह नहीं है। आप सिर्फ और सिर्फ इस देश के corporate घरानों, जिनकी अच्छे दिनों की सरकार आयी है, उनके लिए आप यह करना चाहते हैं। आखिर आप क्या कह रहे हैं? एक तरफ अभी आपने उत्तराखंड के अंदर Eco Sensitive Zone बनाया था। आप सुप्रीम कोर्ट तक चले गए कि गंगोत्री की सड़क सामरिक रूप से महत्वपूर्ण है। वहां पर कौन-सी गंगोत्री में सड़क सामरिक रूप से चीन की सीमा तक जा रही है? वहां पर देवदार के हजारों पेड़ काटे जा रहे हैं। आप पिथौरागढ़ के पंचेश्वर में एक बहुत बड़ा, विशालकाय डैम बनाने जा रहे हैं। मैं माननीय पर्यावरण, वन और जलवायु परिवर्तन मंत्री से जानना चाहता हूं कि क्या आपने कभी सोचा है कि हजारों-लाखों आपकी वन-सम्पदा, biodiversity खत्म होने वाली है, वह डूब रही है? क्या आपने उसका कोई अध्ययन किया है? आपका मंत्रालय है, आपका विभाग है, आपकी जिम्मेदारी है उनकी रक्षा करने की, लेकिन आपने डी.पी.आर. का काम उस कम्पनी को दे दिया, उस विभाग को दे दिया, जो लोगों को उजाड़ना चाहता है। वह वहां का अध्ययन करके आपको बताएगा कि इससे पर्यावरण पर कोई असर नहीं पड़ने वाला है। मैं यह कहना चाहता हूं कि यह जो इंडियन फॉरेस्ट (अमेंडमेंट) बिल, 2017 पास होने जा रहा है, मुझे ऐसा लगता है कि यह एक टेस्ट केस है। मैं ग्रास के बारे में सुन रहा हूं, क्या ग्रास कोई छोटा-छोटा पेड़ है? बांस एक प्लांट है, उसकी हाइट नॉर्थ-ईस्ट में एक जंगल की तरह है। यह पेड़ नहीं है, लेकिन प्लांट तो है, जो घास की तरह जमीन में उगने वाला तीन-चार इंच का पौधा है, यह बहुत लम्बी आयु तक जाने वाला पौधा है, जितनी आयु तक सेब का पेड़ जाता है, उतनी आयु तक बांस का पेड़ भी जाता है। आप जंगल में उसको अपनी सर्विस की लेन में सुरक्षित रखना चाहते हैं और किसान की लैंड में वह सुरक्षित नहीं रहेगा, यह सीधा-सीधा मुझे मकसद लगता है कि इस सरकार का एक ही लक्ष्य है कि "सबका साथ, सबका विकास" में...

MR. DEPUTY CHAIRMAN: Tamtaji, one speaker from your party is absent. So, you get two more minutes.

SHRI PRADEEP TAMTA: Thank you, Sir. ...(Interruptions)..

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): Sir, I have also to speak.

MR. DEPUTY CHAIRMAN: Viploveji, I am dividing equally.

श्री प्रदीप टम्टा: मैं यह कहना चाहता हूं कि पूरा का पूरा जो मकसद है इस फॉरेस्ट ऐक्ट में कंट्रोल करने का, इसको dilute करने का, इसके पीछे एक पूरी की पूरी लॉबी पड़ी हुई है।

आज आप फॉरेस्ट ऐक्ट में संशोधन करना चाहते हैं, कल आपकी दृष्टि फॉरेस्ट कंजर्वेशन ऐक्ट को संशोधित करने की होगी कि बड़े-बड़े इंफ्रास्ट्रक्चर प्लान नहीं बन रहे हैं, विकास नहीं हो रहा है। माननीय मंत्री जी बताएंगे कि इसके लिए अध्यादेश लाने की क्या जरूरत थी? मैं समझता हूं तक इसके लिए अध्यादेश लाने की जरूरत नहीं थी। हमारे देश के अंदर जो फॉरेस्ट कवर है, वह अभी कि बढ़ नहीं पाया है। वह बाईस या साढ़े बाईस परसेंट है, उसको आगे बढ़ाने के लिए सरकार का क्या प्लान है, क्या मंत्री जी अपने जवाब में इसके बारे में बताएंगे? माननीय मंत्री जी ने बताया था कि हम इस बिल के द्वारा देश में ग्रीन कवर को बढ़ाने जा रहे हैं, तो क्या भारत सरकार ने, फॉरेस्ट डिपार्टमेंट ने इस देश के अंदर साढ़े तीन साल में ग्रीन कवर को बढ़ाने के लिए कोई योजना बनाई है या सिर्फ वह कार्य योजना बनाई है, चाहे आप छत्तीसगढ़ में हों...

MR. DEPUTY CHAIRMAN: Okay.

**श्री प्रदीप टम्टा:** चाहे आप...

MR. DEPUTY CHAIRMAN: Time is over.

**श्री प्रदीप टम्टा:** आप वनों के अंदर core sector तक में उद्योगपतियों को हस्तक्षेप करने की अनुमति देने जा रहे हैं। पूर्व पर्यावरण, वन और जलवायु परिवर्तन मंत्री जी के द्वारा एक एक्सपर्ट कमेटी बनाई गई थी, जिसका काम था कि फॉरेस्ट राइट्स ऐक्ट में, वाइल्ड लाइफ ऐक्ट में, कंजर्वेशन ऐक्ट में संशोधन किया जाए। ...**(समय की घंटी)**...

MR. DEPUTY CHAIRMAN: Time is over. Okay.

**श्री प्रदीप टम्टा:** इसलिए मैं इसके पक्ष में नहीं खड़ा हूं और मैं इस बिल का विरोध करता हूं।

MR. DEPUTY CHAIRMAN: All right.

**श्री प्रदीप टम्टा:** मैं सदन से भी मांग करता हूं कि उद्योगों और कॉर्पोरेट लोगों के हितों के लिए बनने वाले ऐक्ट का पुरजोर विरोध करें। जय हिन्द।

MR. DEPUTY CHAIRMAN: Now, Shri Shankarbhai N. Vegad. You have 20 minutes. ...**(Interruptions)**.. No, no. There are only two speakers. I will not accept any further. No more speakers. ...**(Interruptions)**...

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I have moved the Resolution. I need two minutes.

MR. DEPUTY CHAIRMAN: I will give you three minutes. You are demanding two minutes; I am giving you 50 per cent more.

**श्री शंकरभाई एन. वेगड़ (गुजरात):** उपसभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। केंद्र सरकार गैर-वन क्षेत्रों में बांस की खेती को प्रोत्साहन देने के लिए भारतीय वन (संशोधन) विधेयक, 2017 को लाई है। इस देश में अगर कोई सबसे ज्यादा आय का हिस्सा है, तो वह खेती ही है। हमारा देश कृषि और ऋषि की परम्परा का देश है। पहले के वन अधिनियम में बांस एक घास होते हुए भी, उसकी व्याख्या में आता था। इस

[श्री शंकरभाई एन. वेगड़]

संशोधन से बांस को घास ही माना जाएगा। महोदय, बांस किसानों के लिए बड़ी आमदनी का स्रोत है। अगर किसानों को बांस की खेती करने का काम मिलता है, तो किसान की आय बढ़ेगी।

महोदय, जो इस का विरोध कर रहे हैं, मैं उन से कहना चाहूंगा कि आप किसानों का विरोध कर रहे हैं। क्या आप किसानों की आय बढ़ाना सही नहीं मानते? मैं यह भी कहना चाहता हूँ कि बांस की खेती से सिर्फ किसान की आमदनी नहीं बढ़ेगी, इस से ओ.बी.सी., एस.टी., और जंगल में रहने वाले आदिवासी की भी आमदनी बढ़ेगी। पहले बांस आधारित खेती के हिसाब से बांस खेत में बोया जाता था, लेकिन खेत के बॉर्डर पर भी बांस की खेती हो सकती है। हमारे किसान के खेत के बॉर्डर की फाजिल जमीन पर भी बांस की खेती हो जाती है। हिंदुस्तान के हर स्टेट की आबोहवा में बांस की खेती हो सकती है। इसलिए मैं मंत्री जी से मांग करता हूँ कि बांस का ऐसा बीज विकसित किया जाए, जिस में बांस की फसल जल्द-से-जल्द हो जाए और हमारा किसान और खेत मजदूर बेहतर तरीके से बांस उगा सके। बांस उन के लिए आमदनी का एक बड़ा स्रोत है और अगर किसान को बांस की खेती करने दी जाएगी, तो उस से उसकी आमदनी बढ़ जाएगी।

महोदय, बांस की बड़ी मांग है। भारत के अलग-अलग प्रदेशों में इस का अलग-अलग उपयोग है। हमारे गुजरात में तो बांस के पिले का अचार और सब्जी भी बनती है। आप गंभीरता से विचार कीजिए कि जब हम जन्म लेते हैं, तब भी बांस का उपयोग होता है और हमारे अंतिम संस्कार में भी बांस का उपयोग होता है। बांस मानव जीवन से हमेशा जुड़ा हुआ है, इसलिए हमारे प्रधान मंत्री मोदी जी और माननीय मंत्री जी यह संशोधन विधेयक लाए हैं, उस से बेरोजगारों को रोजगार मिलेगा।

महोदय, बांस अनेक तरह के बिजनेस में उपयोग होता है। बांस का उपयोग फर्नीचर बनाने में होता है, सोफा और छोटे-छोटे शेल्फ में बनाने में इस का उपयोग होता है। हर एक पार्टी झड़ियों का उपयोग करती है और उन में भी बांस का उपयोग होता है, तो इस का विरोध करने की क्या आवश्यकता है? मेरे कहने का मतलब यह है कि आप इस का विरोध कर के ओ.बी.सी./एस.सी. और एस.टी. के विरोधी हैं। महोदय, हिंदुस्तान में ओ.बी.सी. की आबादी कम-से-कम 55 प्रतिशत है। जब हम ओ.बी.सी. का बिल लाए थे, जिस में ओ.बी.सी. के हित की बात थी और पिछले कई सालों से हमारी मांग थी कि ओ.बी.सी. को बंधान दर्जा मिले, तो हमारे प्रधान मंत्री मोदी साहब ने कैबिनेट से वह प्रस्ताव मंजूर किया और वह लोक सभा से पारित होकर जब राज्य सभा में आया तो आपने उसे वोटिंग में नामंजूर कर दिया। इस सब का क्या मतलब है? महोदय, यह बिल भी ओ.बी.सी. और एस.टी. के भले के लिए ही लाया गया है। इस से किसान का तो हित होगा ही, लेकिन किसान के खेत में काम करने वाले खेत मजदूर का भी हित होने वाला है। इस से उस खेत मजदूर को भी रोजगार मिलेगा और उसकी भी आमदनी बढ़ेगी। तो क्या आप यह चाहते हो कि उसे रोजगार नहीं मिले? हम सब उसका हित चाहते हैं। हम तो "सब का साथ, सब का विकास" चाहते हैं। इस में छोटे आदमी और मध्यम वर्ग समेत सभी का विकास चाहते हैं।

इसलिए हम सब को मिलकर इस विधेयक को पास करें, यही मेरी ख्वाहिश है। उपसभापति जी, मैं इस विधेयक का समर्थन करता हूँ। महोदय, माननीय मंत्री जी जो बिल लाए हैं, मैं इसका समर्थन करता हूँ और मैं अंत में एक बात कहकर अपनी बात समाप्त करूंगा।

सर, राजस्थान में एक बांसवाड़ा डिस्ट्रिक्ट है। इस डिस्ट्रिक्ट का नाम बांसवाड़ा क्यों रखा गया? क्योंकि पहले इस डिस्ट्रिक्ट में सभी जगह बांस की खेती होती थी और वहां की पूरी आबादी बांस की खेती पर निर्भर थी और बांस ही उसकी आजीविका थी, इसीलिए इस डिस्ट्रिक्ट का नाम बांसवाड़ा रखा गया। हमारे गुजरात प्रदेश में एक डांग जिला है। वहां पर भी पूरे डिस्ट्रिक्ट में बांस का जंगल था और बांस की खेती होती थी, इसलिए इसका नाम डांग जिला पड़ा है। मैं यह कहना चाहता हूं कि हमारे देश के सभी राज्यों में बांस की खेती हो सकती है। यदि आप इस बिल को पारित करेंगे, तो पूरे देश में जो बेरोजगार लोग हैं, उनको रोजगार मिलने का अवसर मिलेगा, इसलिए इस बिल को पारित किया जाए, ऐसा मेरा विश्वास है, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you, Shri Shankarbhai Vegad. Now, Shri Tiruchi Siva; Mr. Siva, you have five minutes.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the Indian Forest (Amendment) Bill, 2017 has been brought to replace the Indian Forest (Amendment) Ordinance, 2017.

Sir, I wish to emphasize the question raised by my colleagues here. Of course, the Constitution empowers the Government to bring in an Ordinance in times of emergency or when some urgency arises, but as far as this issue is concerned, what was the need for the Government to bring in an Ordinance? Amendment and Ordinance are special provisions provided in the Constitution. Now, no Government can run a Government without bringing in an Ordinance. During the UPA-II regime, the total number of Ordinances that were brought was 25, but within just three-and-a-half years, the present Government has brought 31 Ordinances; there are still one-and-a-half years to go! In 2014, four Ordinances were brought, in 2015, 12, in 2016, eight and in 2017, seven. Now, why should they resort to the Ordinance route without making use of the parliamentary process?

Secondly, Sir, 'Forests' fall in the Concurrent List. Different States have different laws in place and so, before bringing forth this Ordinance, the States should have been consulted, which has not been done so far. This is a very important issue, Sir. This Government, after assuming office, has been trying to encroach upon the rights of the States. We are not prepared to compromise on our rights. The States cannot give up their powers. They say that this Bill has been brought keeping in view the welfare of non-forest farmers. If that be so, the Minister may clarify this point: Some person may cut bamboo growing in a forest area without a permit and take it as his own commodity. What measures would you take to curtail such practices? There would be deforestation. What you want to preserve would actually be lost, because there are many clever people out there who, with the connivance of the forest people, would take away all the bamboo saying that it is their bamboo. How would you help farmers with this law, that too by bringing in this Bill with so much urgency? So, there must be something to read between the lines. When the

[Shri Tiruchi Siva]

Parliament is about to convene in December, why should an Ordinance be brought in the month of November? That is a very big question.

Then, Sir, bamboo vegetation differs from State to State. The topography and geography are well known to the individual States, but they have not been consulted at all. Secondly, Gram Panchayats are the deciding factors in the matter of permits. Their powers are also being taken away.

Sir, there are three issues which worry us. There was no need for an Ordinance. My friend, Dr. Subbarami Reddy, has moved a Statutory Resolution and Shri Jairam Ramesh has questioned the urgency in bringing an Ordinance. Secondly, you have totally ignored the States though the forest is under the Concurrent List. You are taking away the rights of the State again and again, now and then, in everything. Thirdly, you are now usurping the powers of the *Gram Panchayats* also. So, Sir, we are compelled with no other option than to oppose this Bill. Thank you.

MR. DEPUTY CHAIRMAN: Shri Mahendra Singh Mahra; not present. The next is Shri Ananda Bhaskar Rapolu.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Respected, Deputy Chairman, Sir, as it is being highlighted, the urgency of Ordinance is showing the ulterior motive of the Union Government, even disrespecting the Concurrent List of State Governments. Bamboo is having the spiritual value; bamboo represents cultures; bamboo represents traditions and, at the same time, in the modern times, it is having high commercial value. Though you try to represent the cultures and values in your slogans and arguments, you are just standing with the modern corporate to have the yield of the riverine lands through which you will get bamboo. Earlier, the UPA for ten years, tried to develop the bamboo plantation with the National Bamboo Mission. Have you ever consulted with your Ministry of Agriculture before going for an Ordinance? Have you ever evaluated the utilization of the funds and the enhancement of the funds in these recent three years for the promotion of bamboo? As far as our findings go, there is no encouragement and improvement on the fund supporting part for the National Bamboo Mission. But you are going to treat it as just grass. Yes, in Indian history, in Indian heritage and in Indian livelihood, as in the livelihood of Asia, grass is having great value. Bamboo is soil carbon enriching clump. Have you ever resorted to clump management? Have you ever evaluated the degradation of riverine lands all across? Take the case of the Yamuna; take the case of the Chambal; take the case of the Godavari; take the case of the Krishna; take the case of the Mahanadi, and even take the case of *Ma Ganga*. You have not bothered to assess the degradation of riverine land. Wherever you have riverine lands, there is a possibility of safe bamboo plantation. Every bamboo clump is having 12-year

life. In its 12 years, it will give three tonnes yield. Yes, that is true that we are importing a lot of bamboos from other countries because there is a growing need. For the traditional purposes, our Indian produce will serve. For the modern needs and modern necessities and utilities, yes, you need to import. While you are trying to remove this bamboo from the list of forest trees, have you ever bothered to look at the fact that the UPA Government has treated it as – and promulgated an Act – a minor forest produce? Have you not taken care of the ground realities while looking at the bamboo plantation? Through our observations, you have not bothered to look at this fact. But bamboo plantation needs to be looked through the perspective of small farmers, as you were mentioning. For that, you please don't encourage your Forest Departments. You, please, in consultation with your State Governments, try to evaluate and try to utilise the available Compulsory Afforestation Forest Funds for the proper purposes. Otherwise, they are going to be misused through your Forest Departments and through your *Van Sanrakshan Samitis*, which are posing a very serious problem for the tribal livelihood. Even in Odisha, Andhra Pradesh, Telangana and other parts of the country, our people, the tribal people, are hesitating and they are demanding for giving empowerment only to the Gram Sabhas and not to the *Van Sanrakshan Samitis*, which are having the force and enforcement through the Forest Departments. And, for the bamboo protection, yes, I associate myself with my senior colleague, Shri Jairam Ramesh, and I also appreciate this Statutory Resolution of Dr. T. Subbarami Reddy, and through our observations, we hope that this Government will get enlightened and the Minister will himself look into the ground realities and take back this Bill. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Thank you very much. This self-discipline is good.

SHRI ANANDA BHASKAR RAPOLU: Yes, Sir, that is because of the newly-enforced disciplines.

MR. DEPUTY CHAIRMAN: That's good. Now, the next speaker is Shrimati Viplove Thakur.

SHRI ANANDA BHASKAR RAPOLU: She has six minutes.

MR. DEPUTY CHAIRMAN: Yes, because you have left one minute.

**श्रीमति विप्लव ठाकुर:** उपसभापति महोदय, यह जो बिल लाया गया है, मुझे लगता है कि एनडीए सरकार की ऑर्डिनेन्स करने की एक आदत बन गई है। जब भी सेशन आने वाला होता है, उससे कुछ दिन पहले कोई न कोई ऑर्डिनेन्स जारी कर देते हैं। इससे यह पता लगता है कि इनको प्रजातंत्र में विश्वास ही नहीं है। ये चाहते ही नहीं हैं कि देश संविधान के मुताबिक चले, इसलिए ये अपनी विल को लागू करने के लिए जबर्दस्ती कुछ न कुछ ऐसा कर देते हैं और ऑर्डिनेन्स ले आते हैं। मुझे समझ में नहीं आता कि यह ऑर्डिनेन्स लाने की क्या आवश्यकता थी? ऐसा कौन सा रीजन था, कौन सा ऐसा कारण था कि बैम्बू के लिए, उसकी ग्रोथ के लिए



[श्रीमती विप्लव ठाकुर]

इस तरह से ऑर्डिनेन्स लाया जाय? आखिर यह है क्या? क्या इन्होंने कोई स्टडी की है कि जो आज हमारे यहां बैम्बू हो रहा है, उसकी क्वालिटी क्या है, उसको किस तरह से बढ़िया बनाया जा सकता है और किस तरह से हम उसको दूसरी मार्केट के साथ कम्पीट कर सकते हैं? इस पर आपकी कोई रिसर्च है? केवल यही कि किसानों को बेनिफिट देना है, तो वह आप कैसे देने जा रहे हैं? एक किसान के पास कितनी जमीन होनी चाहिए, जिससे वह उसका फायदा उठा सकता है? इस बारे में आपने कोई सोचा है कि कितने हेक्टेयर जमीन एक किसान के पास होनी चाहिए, कितने एकड़ जमीन होनी चाहिए? केवल बिल लाने से या ऑर्डिनेन्स लाने से तो किसानों की आमदनी नहीं बढ़ने लगेगी। आपके तो वायदे बहुत-बहुत थे। कहा गया था कि हम आपकी फसल का इतना परसेंट देंगे। वह वायदा कहां गया? कहां गए वे सारे वायदे? जुमले थे! यह ऑर्डिनेन्स भी और यह बिल भी इसी तरह से हो जाएगा। क्या आपने पूरे देश में कोई सर्वे कराया है? बिल्कुल ठीक कहा गया है, यह राज्य सरकारों का काम है। आपने क्या हिमाचल प्रदेश में देखा है कि वहां कहां-कहां बैम्बू हो सकता है? हमारे ट्राइबल एरियाज़ में बैम्बू नहीं है। हमारा ट्राइबल एरिया स्नो-बाउंड एरिया है। वहां के किसानों की आमदनी आप कैसे बढ़ाएंगे? उसके लिए आपने कुछ सोचा है? सिर्फ इसलिए कि नॉर्थ-ईस्ट में इलेक्शंस आ रहे हैं, आपने उस तरह से किसानों के लिए बातें करनी शुरू कर दी हैं और जो प्रजातंत्र में हमारी ग्राम सभाएं हैं, जो फॉरेस्ट कंजर्वेशन एक्ट है, उसकी धज्जियां उड़ाई जा रही हैं। अगर किसानों के लिए है, तो पूरे देश का आप सर्वे कीजिए कि हमारे फॉरेस्ट का कौन सा प्रोडक्ट है, जो लोगों को फायदा पहुंचा सकता है, किसानों को फायदा पहुंचा सकता है? जैसे हमारे हिमाचल प्रदेश में खैर है, जो हमारे यहां एक कैश क्रॉप है, लेकिन वह भी फॉरेस्ट के अंदर लाई गई है और आज किसान उसका फायदा नहीं उठा सकते। उससे कत्था बनता है। उनके अपने खेतों में जो खैर लगाए हैं, उनको भी वह नहीं बेच सकते हैं। क्या आपने इस बारे में सोचा है? आप बात कर रहे हैं, साल में कितने वन-महोत्सव होते हैं? वन लगाने के लिए, पेड़ लगाने के लिए कितने करोड़ों रुपए खर्च किए जाते हैं? वन लगाने के लिए, पेड़ लगाने के लिए अखबारों में समाचार आ जाता है कि इतने लाख पेड़ लगाए गए, लेकिन क्या कभी आपने यह जानने की कोशिश की है कि उनमें से कितने survive हुए हैं? क्या आपने कभी देखा है कि वे पेड़ कहां लगाए गए? कहां गए वे पैसे, कहां गए वे पेड़, कहां गए वे पौधे? केवल इस तरह कहने से काम नहीं बनता है।

मैं यह कहना चाहूंगी कि आप यह जो बिल लाए हैं, बिल्कुल गलत लाए हैं। यह बिल आप सिर्फ इसलिए लाए हैं कि इससे कुछ लोगों को, चंद लोगों को फायदा हो सके। इसके बारे में कोई स्कीम नहीं है। इसके by-products के लिए आपने कोई प्लान नहीं बनाया है। केवल कहने से किसानों की आमदनी नहीं बढ़ेगी। आपने बहुत कुछ कहा, लेकिन आज भी किसान आत्महत्या कर रहे हैं, आज भी वे कर्ज में डूबते जा रहे हैं। इसलिए हम लोग इस बिल का समर्थन नहीं कर सकते। आपको इसके लिए सभी स्टेट्स को confidence में लेना चाहिए था, उनसे बात करनी चाहिए थी। आप federal system को खत्म करते जा रहे हैं, आप हर बात को centralize करते जा रहे हैं और यह भी उसी का नतीजा है। आपको देखना चाहिए, आपको ordinance लाने से पहले इसके बारे में पूरा survey करना चाहिए। कुछ लोगों के फायदे के लिए, कुछ वोटों की खातिर आप इस तरह से कानून बना रहे हैं। आप जिस तरह से बातें कर रहे हैं, उससे किसानों को फायदा नहीं होगा, बल्कि बड़े-बड़े लोगों को फायदा होगा। क्या आपने जमीन का कुछ survey



**4.00 P.M.**

किया कि कितनी जमीन चाहिए, जिससे एक किसान को bamboo लगाने से फायदा हो सकता है? मेरे एक भाई ने ठीक कहा कि क्या आप subsidy देंगे, अगर वह 3-4 साल तक अपनी खेती बंद कर देता है और bamboo लगा देता है? क्या आप उसे कुछ देंगे? इस तरह से आप लोगों को गुमराह मत कीजिए। किसान पहले भी आपके हाथों से बहुत ज्यादा सताए गए हैं, और गलत सपने दिखा कर, गलत बातें बता कर आप उन्हें और तंग मत कीजिए। आप उनको गुमराह मत कीजिए, आप उनको सही रास्ता बताइए। हमारे यहां खैर के लिए मैंने अभी-अभी कहा है कि आप उसके लिए भी बिल लाइए, उसके लिए भी amendment लाइए, जिससे वे लोग उसका फायदा उठा सकें। खैर का पेड़ 20-25 साल के बाद खत्म हो जाता है। उसके लिए नहीं सोचा गया है। अगर आप किसान के भले के लिए कुछ करना ही चाहते हैं, तो आप कुछ प्रदेशों के बारे में मत सोचिए, पूरे देश के किसानों के बारे में सोचिए।

इसलिए मैं आपसे कहना चाहूंगी कि यह एक बहुत गम्भीर मसला है। इसे ordinance लाकर या बिल लाकर majority के support से पास करने की जिद मत कीजिए। इसलिए हम अपनी पार्टी की तरफ से इसका विरोध करते हैं। बहुत-बहुत धन्यवाद।

**श्री राम विचार नेताम (छत्तीसगढ़):** उपसभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

उपसभापति महोदय, मैं तब से सुन रहा हूँ, जब से इस बिल के बारे में चर्चा शुरू हुई है। तब से लगातार बांस के सम्बन्ध में लोगों ने चर्चा की और इसे ट्राइबल्स से जोड़ कर देखा जा रहा है। आदिवासियों की आय को बढ़ाने के लिए जिस प्रकार से लोगों ने अपना वक्तव्य दिया कि यह विरोधी है, असत्य है और यह संशोधन लाने से नुकसान होने वाला है, मैं समझता हूँ कि वे जमीनी हकीकत को नहीं समझ रहे हैं।

उपसभापति महोदय, मैं खुद एक ट्राइबल हूँ और मुझे मालूम है कि छत्तीसगढ़ और महाराष्ट्र से लेकर हमारे मध्य प्रदेश, ओडिशा, झारखंड, ये जो ट्राइबल बहुल स्टेट्स हैं, इन स्टेट्स में लोग बांस का बेहतर उपयोग करते हैं। उसका धार्मिक महत्व भी है, सामाजिक रीति-रिवाज में भी उसका उपयोग होता है और लोगों के आर्थिक उन्नयन और उनके विकास के लिए भी बांस से उत्पादित जो वस्तुएँ हैं, जब वे मार्केट में आती हैं, तो उसका एक बहुत अच्छा उपयोग होता है और उससे आय में बढ़ोतरी होती है। उपसभापति महोदय, मैं समझता हूँ कि आदरणीय जयराम रमेश जी और श्री. राजा जी ने जिस प्रकार से यहां comment किया, मैं समझता हूँ कि दूध का जला हुआ छाछ भी ये लोग पी रहे हैं।

वही स्थिति है, लेकिन सच्चाई तो यह है कि आज इस संशोधन विधेयक के आने से किसान को फायदा होगा। जिस प्रकार इसे रोका जाता था, आप सब जानते हैं कि टीपी के लिए कितना भटकना पड़ता था और इस विधेयक के पास होने से हमें उससे छूट मिल जाएगी और किसान को कहीं भी अच्छी मार्केट मिल जाएगी। अब अगर वह अपने खेत में भी बांस पैदा करता है, तो उसे कहीं भी ले जाकर बेच सकता है, टेंट हाउस को दे सकता है, फर्नीचर वाले को दे सकता है, कहीं भी ले जा सकता है अथवा जहां कहीं भी उसकी जरूरत हो, वहां दे सकता है।

[श्री राम विचार नेताम]

जब मैं अपने घर का काम करवा रहा था, उस समय मुझे बांस की आवश्यकता थी। उस समय मैं किसी किसान के यहां से बांस ले जा रहा था, तो उस बांस का जब्तीनामा बनाया गया, यह स्थिति है। अब कानून में इस संशोधन के हो जाने से कम से कम वह स्थिति नहीं रहेगी, साथ ही किसान को एक अच्छा बाजार भी मिलेगा, जिससे उसकी आय में बढ़ोतरी होगी। आप इस बात को समझने की कोशिश कीजिए। हम लोगों ने मध्य प्रदेश में भी इस प्रकार का कानून बना करके बांस को फ्री किया था। छत्तीसगढ़ में भी हम लोगों ने इसे फ्री किया था, ताकि किसी प्रकार की रोक-टोक न हो। अब जब यह संशोधन आ जाएगा, तो पूरे देश में, चाहे नॉर्थ-ईस्ट हो या कोई और राज्य हो, वहां इस व्यवसाय से जुड़े हुए जो लोग हैं, उन्हें एक प्रोत्साहन मिलेगा, दूसरा उनको एक अच्छी मार्केट मिलेगी। जब उन्हें अच्छी मार्केट मिलेगी, तो उत्पादन करने वाले जो किसान हैं, उनको अच्छा दाम मिलेगा, जिससे उनकी आय में बढ़ोतरी होगी। हमारी सरकार की यह सोच है, माननीय प्रधान मंत्री जी की सोच है और हम उसी सोच को आगे बढ़ाने की दिशा में काम कर रहे हैं। आपको यह लगता है कि वह पैसा उद्योगपति के पास जा रहा है। अगर उद्योगपति के पास जाएगा, तो किसान को उसका रेट भी तो अच्छा मिलेगा। इसमें आपको क्या आपत्ति है? ट्राइबल्स के बारे में आप क्या समझते हैं? ट्राइबल्स को तो आप दूर से देखते हैं, जैसे वे कोई वस्तु हों। ऐसा नहीं है। आप ट्राइबल्स की स्थिति के बारे में समझिए, देखिए, तब जाकर आप उन्हें कुछ समझ पाएंगे। आप किताब पढ़कर या समाचार देख कर बड़े-बड़े भाषण दे देते हैं, लेकिन वस्तुस्थिति उससे भिन्न है। जो उसमें जी रहा है, जो वहां पैदा हुआ है, जो उस चीज को समझता है, आप उसे देखिए और उससे समझिए कि वास्तव में इस कार्य को आगे बढ़ाने के लिए कौन सा कदम उचित है। ...**(समय की घंटी)**...

माननीय उपसभापति महोदय, इसका बिल का बहुत बड़ा महत्व है और मैं समझता हूं तक हम सभी को इसका स्वागत करना चाहिए। यह एक ऐतिहासिक कदम है। ...**(समय की घंटी)**... इस संशोधन का पूरी तरह समर्थन करने के साथ-साथ मैं मंत्री जी को बधाई भी देता हूं कि वे इतना अच्छा बिल लाए हैं। ...**(समय की घंटी)**...

**श्री उपसभापति:** आपका समय समाप्त हो गया है, अब आप बैठिए।

**श्री राम विचार नेताम:** सर, इस बिल के माध्यम से इस व्यवसाय से जुड़े हुए तमाम लोगों को फायदा होगा और देश की आर्थिक स्थिति सुधरेगी। इस बिल के पास हो जाने से इन वर्गों को विशेष फायदा मिलेगा, इसी भावना के साथ मैं अपनी बात को समाप्त करता हूं, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Subbarami Reddy ji, you can reply. Take three minutes.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): I will not take much time, Sir. Whatever everybody has spoken, I will not repeat the same thing. I would like to know from my good friend, Dr. Harsh Vardhan, whether they have consulted the States on this. The States are very concerned because it will take away their powers to issue permits to regulate the movement and felling bamboo within their States. I want to have clarification on this. Then, I hope, if they have not done so, the Central Government will consult all the concerned States so that their rights are not actually hampered.

Another point is, it will pose a challenge for the forest guards at check-posts because they may find it difficult to distinguish between bamboo originating in the forest area and in the non-forest area. So, I think, the Government has to devise some method by which this trouble will not arise.

The last point I would like to say is cane should also be deleted from the definition of 'tree' because cane is the long, hard, hollow stem of particular plants such as bamboo, sometimes used to make furniture or support other plants. So, I suggest this also to Mr. Harsh Vardhan.

In conclusion, I am suggesting to my good friend that with the leave of the House, I am withdrawing my Resolution.

MR. DEPUTY CHAIRMAN: You will get opportunity for that.

DR. T. SUBBARAMI REDDY: No, no, as per the rules ...*(Interruptions)*... I have got a right to withdraw the Resolution with the leave of the House.

MR. DEPUTY CHAIRMAN: The leave is not granted now. Sit down.

DR. T. SUBBARAMI REDDY: That is okay. But, with the leave of the House, ..*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You please sit down. There is time for that. At that time, you can do it. In any case, I have to put it before the House. At that time, I have to ask you. You have to say it at the proper time. Now, hon. Minister, please.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I want to make one point. Mr. T. Subbarami Reddy has moved a Statutory Resolution opposing the Ordinance. He's been given a chance. The Minister did not speak about that at all in the reply.

MR. DEPUTY CHAIRMAN: No, he spoke twice.

DR. K. KESHAVA RAO: Sir, first he did say that all the Members had contributed and supported that no Ordinance should be brought in such a manner. It talked about just consulting the Parliament. The Supreme Court had commented on it many times. Every time it is done, the House has been objecting to it.

MR. DEPUTY CHAIRMAN: What is your point?

DR. K. KESHAVA RAO: Sir, whenever an Ordinance is brought or a Bill is brought about which Members think that it has no ground at all or is not strongly supported by the Constitution, then the Minister should give the explanation first as to why it was brought.

MR. DEPUTY CHAIRMAN: He will explain that.

DR. K. KESHAVA RAO: Sir, I am drawing your attention to the constitutional provision. The Minister is supposed to give in his speech the first note as to why an Ordinance had been brought in and as to what was the urgency. I want to know from the Minister how many hectares of land has been brought under bamboo cultivation in these 23 days.

MR. DEPUTY CHAIRMAN: He will give that explanation.

DR. K. KESHAVA RAO: Sir, he should have come out with some kind of note first stating the circumstances why an Ordinance was brought instead of a regular Bill.

MR. DEPUTY CHAIRMAN: He will respond to that.

**डा. हर्ष वर्धन:** सर, बहुत सारे माननीय सदस्यों ने इस संदर्भ में अपने विचार व्यक्त किए हैं। I have to thank all of them. I thank those who have supported it and even those who have expressed some apprehensions about it, because this gives me an opportunity to clear all the misgivings. Some are falsely misplaced and totally, I would say, I should not use the word 'absurd'. But I feel so sorry. Probably either the people who are opposing it have not been able to appreciate the spirit of the amendment or they are deliberately doing it just for ulterior political motives. ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): You are indulging in ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let him complete. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Let him say that. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Let him say that. ...*(Interruptions)*... Sit down. ...*(Interruptions)*...

DR. HARSH VARDHAN: Particularly sorry for Mr. Jairam Ramesh and respected Mr. Raja. Every party talks about the poor and farmers and tribals. They talk about it very loudly. And they have been talking about it, I would say loudly for many, many years. But I really feel shocked that they cannot see that the poor tribals of this country and the poor farmers of this country are going to be benefited after this Amendment Bill is passed. I said two-three major things. Even at the cost of repetition, I would repeat those. This amendment has been brought because we want to improve the income of the farmers and we want to increase the income of the poor people. I gave all the statistics also. Whatever we produce, we need at least twice of that in this country. I also said that there are so many restrictions that have been imposed upon people over the years because of which there is no encouragement in this country for people to grow bamboo in non-forest areas. I also made some small observations about the uses of bamboo, although that was just the tip of the

iceberg. I will elaborate on that also and then people will be able to appreciate that if the industry grows who is going to be benefited. Some of the persons have said कि यह बिल तो सरमायेदारों के लिए है, corporate world के लिए है, industrialists के लिए है या बड़े-बड़े लोगों के लिए है। ...**(व्यवधान)**... इसके साथ-साथ एक apprehension यह भी express किया गया कि इस बिल को लाने की क्या urgency थी? मैंने प्रारम्भ में कहा था कि मुझे बड़ा अफसोस है, दुःख है कि इस बिल को आने के लिए हमें 90 साल इंतजार करना पड़ा, इस बिल को आने के लिए नरेंद्र मोदी जी को भारत के प्रधान मंत्री बनने का इंतजार करना पड़ा। ...**(व्यवधान)**... अभी कुछ माननीय सदस्यों ने इस बिल के संदर्भ में कहा कि हम federalism को नहीं मानते, हम स्टेट्स से consult नहीं करते। मैं सारे facts आपके सामने रखना चाहता हूँ।

मैं जयराम रमेश जी द्वारा उठाए गए points का एक-एक करके उत्तर दूंगा। उनके अलावा भी कई माननीय सदस्यों को चिन्ता है कि हम किसी State से बात नहीं करते। सबसे पहले मैं सदन को बताना चाहता हूँ कि इस विषय पर करीब 26 States ने हमें respond किया और उनमें से आज की तारीख तक 24 States and Union Territories ने हमारे proposal को support किया है। यदि किसी ने oppose भी किया, उन्होंने भी यही apprehension express किया, केरल जैसे स्टेट ने जो apprehension express किया, उन्होंने कहा — Kerala raised the concern that no noteworthy cultivation of bamboo is done by farmers in their State. So, they have objected to this because there is no noteworthy cultivation of bamboo by farmers in their State. अभी भी कुछ states ऐसी हैं, जिनसे हमें कोई response नहीं मिला है। उनके साथ one to one basis पर हमारे DG (Forests) की वहां के Chief of Forests के साथ meetings हो रही हैं, State Government के साथ meetings हो रही हैं, यानी active process is on. Anybody who wishes to see can see the chronological events of when, where and how many meetings took place. Even after the Ordinance, which was promulgated by the President, I myself wrote to all the Chief Ministers on 4th of December. We have got replies from many of them also. Regarding the consultation process, I have to specify this. When this whole process started, क्योंकि कुछ माननीय सदस्यों का कहना था और अभी हमारी बहन बहुत जोर-जोर से कह रही थीं कि North-East में election होने वाला है, इसलिए हम ऐसा कर रहे हैं या ऐसा है, वैसा है। मेरे पास advisories की एक long list है, जो यहां से issue की गई है — to the State Governments on this issue to make necessary amends. इस संदर्भ में जो पहली advisory है, उसकी date 14 मई, 2013 है। आप समझ सकते हैं कि 14 मई, 2013 को भारत में कौन-सी सरकार थी, किसकी सरकार थी और वह सरकार उस समय परेशान थी या मैं ऐसा कहूँ कि उस सरकार को चुनाव के समय सरमायेदारों ने approach किया कि जाते-जाते आप इसे हमारे लिए कर दीजिए, तो आपको कैसा लगेगा? I think जयराम रमेश जी को अच्छा नहीं लगेगा because I don't doubt his intentions. Maybe, I don't know who the Environment Minister was at that time. लेकिन advisories को issue करने का जो सारा process है, वह हमारी Ministry से 14.5.2013, 18.5.2017, 19.5.2017, 13.6.2017, 7.7.2017, 12.9.2017, 6.10.2017, 9.10.2017, 23.11.2017 तथा 22.12.2017 को हुआ, जो official record में documents उपलब्ध हैं। इसलिए भारत सरकार ने विषय की गम्भीरता को समझते हुए

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यह बिल लाया कि इस देश के लोग कितनी तकलीफ में हैं और हमें कितनी जल्दी इसे पास कराना चाहिए। यहां माननीय सदस्यों ने बार-बार सवाल किया कि इसे लाने की क्या जल्दी थी, क्या emergency थी, क्यों इतनी जल्दी आपने ordinance issue किया? मान लीजिए कि अगर हमने ordinance issue भी किया, ordinance के अंदर ही लिखा हुआ है कि क्यों we are going to bring it before the Parliament. हर चीज उसमें लिखी हुई है। आपने ट्राइबल्स के संदर्भ में बात कही कि उनका नुकसान हो जाएगा। मैं आपके ही ऐक्ट की याद दिलाना चाहता हूं कि इस संदर्भ में उसमें क्या definition है और ट्राइबल्स को नुकसान होगा या फायदा होगा, यह मैं आपको समझाना चाहता हूं The Forest Rights Act, 2006 defines bamboo as a minor forest produce, whereas, the bamboo is considered as tree as per the Indian Forest Act 1927. This was found in conflict with the recognition of the forest rights of the tribals ...*(Interruptions)*...

संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (श्री विजय गोयल): सुन लीजिए। ...*(व्यवधान)*... मंत्री जी जवाब दे रहे हैं, सुन लीजिए। ...*(व्यवधान)*...

SHRI OSCAR FERNANDES (Karnataka): You have to explain to us as to what was the need ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is what he is saying.

DR. HARSH VARDHAN: The need was that it was long awaited for nineteen years, and the people were suffering in India, and you have started it ... *(Interruptions)*... We cannot allow the poor and the tribals of this country to suffer continuously. What do you want? ...*(Interruptions)*... In ten years, you could not do it. You allowed people to suffer continuously ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Minister, you address the Chair and proceed ...*(Interruptions)*...

DR. HARSH VARDHAN: Hon. Members should listen to me also. I have the courage to listen to all of you; you should also have the courage to listen to me ...*(Interruptions)*... I am placing the facts on record.

SHRIMATI RENUKA CHOWDHURY: Don't misuse ...*(Interruptions)*... Don't misuse it for cheap political gain ...*(Interruptions)*...

DR. HARSH VARDHAN: We are not misusing ...*(Interruptions)*... We have been given mandate by the people to look after their sufferings.

MR. DEPUTY CHAIRMAN: Mr. Minister, you look at the Chair. Don't look at anybody else, and say what you have to say. Don't distract your mind with this kind of ...*(Interruptions)*... Do you understand?

DR. HARSH VARDHAN: Yes, Sir. I wish to clarify, more particularly, to the former Environment Minister, Shri Jairam Rameshji, about the concerns and the apprehensions that he has expressed. The Forest Rights Act, 2006 defines bamboo as a minor forest produce, whereas, bamboo is considered as tree, as per the Indian Forest Act, 1927. This is clear to everyone. This was found in conflict with the recognition of forest rights of the tribals, and other forest dwellers, under the Forest Rights Act, 2006, which vests the forest rights and the occupation in forest land in forest-dwelling scheduled tribes and other traditional forest dwellers who have been residing in such forests for generations, but, whose rights could not be recorded.

Further, the provision of the Panchayats (Extension to the Scheduled Areas) Act, 1996, it empowers the gram sabha and bestows the ownership of the minor forest produce. As per FRA, bamboo comes under minor forest produce. Hence, to bring harmonization and integration with these two Acts, that is, FRA, 2006, and PESA, 1996, there was great need and urgency to avoid such misconception about the different legal positions of bamboo under different Acts. This intervention will facilitate the implementation of FRA, 2006 also, and PESA, 1996 in the country. The tribal and the other traditional forest-dwellers will be highly benefited by getting the forest rights under the FRA.

Then, I wish to tell to this august House the fact that the removal of bamboo from this list was in great demand for a long time from many Central Ministries, many stakeholders, such as the Ministry of Tribal Affairs, Department of Agriculture and Farmers Welfare, DoNER and other Ministries, including the representations received from Shri Raju Sethi, the then M.P., in 2012, and other individuals. To name a few, I don't know whether ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Minister, you have to be brief.

DR. HARSH VARDHAN: Sir, this is what I could see from the records. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Minister, please be brief.

DR. HARSH VARDHAN: Sir, this is not an overnight affair which they are trying to create. This is the Narendra Modi Government which believes in a hundred per cent transparency, utmost sincerity, utmost dedication and utmost honesty. ...*(Interruptions)*... We work on these basic principles. ...*(Interruptions)*... I would like to mention names of a few individuals—Kamalesh Salam of South Asia Bamboo Foundation, Kamaleshvar Ojha, Sunil Joshi, etc. The need for Amendment was also reflected in the workshop on 'Bamboo as a Change Agent' and in the Global Bamboo Summit which was held in 2016. That is why the Ministry had been pursuing with



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the State Governments for relaxing the regulatory regime on bamboo since the time of earlier Governments. That is why I mentioned about all these things.

I would like to give replies to Mr. Jairam Ramesh. ...*(Interruptions)*... In particular, this Amendment is for bringing uniformity in both the laws, as I said earlier. All the village communities using bamboo as livelihood are not covered under FRA and specially the ...*(Interruptions)*... Therefore, relaxation for bamboo in FRA is not going to give benefit to all villagers and the farmers. Then, it will also improve the income of the rural people; plantation of bamboo outside the forest will positively affect the green cover. He also said that the Amendment would affect the income of the tribals and therefore it was against the tribals. The benefit of FRA is that SMP and other traditional forest dwellers can collect bamboo from forest area; they will continue collecting bamboo from forest area. Therefore, there will be no impact of this Amendment on tribals living in forests. It should be clear to everyone.

He has also mentioned about the CAMPA rules and all that. Just for his information I would like to say that we are in the process of finalization.

MR. DEPUTY CHAIRMAN: He knows it.

DR. HARSH VARDHAN: Once finalized, we are going to put them in the public domain for consultation with all the stakeholders including the public, NGOs and the Government Ministries, etc.

Sir, Mr. Reddy just now mentioned about cane. The idea of excluding the bamboo from the definition of 'tree' is to promote cultivation of bamboo outside the forest areas. You know that. This is done because bamboo can be grown and is being grown outside the forest in the non-forest lands. Unlike bamboo, cane is purely a forest species which is classified depending on the shade of the tree. Therefore, it can't be and is not being grown outside forest. That is why cane is not excluded from the definition. This is a small explanation for you, Sir.

Those who said that in fact कि बड़े-बड़े कॉर्पोरेट लोगों को इससे फायदा होने वाला है, तो I was just trying to get back to the list of things produced which actually use bamboo. ग्रामीण परिवेश में, everybody would like to strengthen the rural economy and we are all with the rural people. Rural people live in six lakh villages. We all seek votes from them. ग्रामीण परिवेश में सामाजिक, सांस्कृतिक एवं धार्मिक कार्यों में बांस की बनी वस्तुओं की उपयोगिता — मैंने नाम लिखे हैं। तो किसान के लिए क्या-क्या चीजें हैं — मौली, डलिया, डगरना, बट्टा, दौरा, सुतली, सूप, कचिया, हांची, हंसुली, कुदाल, खुरपी, लाठी जो कि हमारे ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Mantriji, no need of saying all these. Everybody knows it. बैठिए, बीच में ...*(व्यवधान)*...

**श्री राजीव शुक्ल (महाराष्ट्र):** सर, मेरा point of order है।

DR. HARSH VARDHAN: Sir, I want to clarify. *...(Interruptions)...* They are saying that we are doing it for a purpose. They have to appreciate and the country needs to know what they are saying here and what they are saying there. *...(Interruptions)...* Sir, in Chhat Puja, especially for our friends from Bihar, छठ पूजा में बहूंगी, दौरा, सूप, बांस के खिलौने, रामनवमी में झंडा गाड़ने के लिए बांस और सामाजिक-सांस्कृतिक कार्यों के लिए बांसुरी, कुर्सी, तस्वीर के फ्रेम, राष्ट्रीय ध्वज फहराने के लिए बांस, जानवर को दवा पिलाने के लिए काड़ी और *...(Interruptions)...*

**श्री राजीव शुक्ल:** सर, मेरा point of order है। *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: He should yield. That is the point.

DR. HARSH VARDHAN: Sir, for constructional and structural applications, including traditional houses, bamboo plastic, pre-fabricated houses, poles, paper mats, bamboo based fibres, fabrics, fibre for yarn, fuel developing areas, bamboo charcoal, bamboo for paper and pulp, fencing, scaffolding, handicrafts, utensils, baskets, mats, toys, wall hangers, pencils, decorative items, rolls, containers, agricultural implements, musical instruments, umbrella handles, fishing rods, screen wall plates, डल्ला, पाथी, कूला, डला, trays, pencil holders, lamp shades, table mats, decorative fans, pole-screens, tools, vegetable baskets, shopping bags and traditional medicines...

**श्री राजीव शुक्ल:** लाठी, बांस, डंडा, कुदाली, खुरपी, फावड़ा *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: Our two hours are already over.

**डा. हर्ष वर्धन:** सर, इनमें से कौन सी ऐसी चीज है जो इस देश के सरमाएदारों के फायदे के लिए है? कोई एक मेंबर हमें खड़ा होकर बताए कि क्या bamboo flooring, bamboo board, bamboo incense या अगरबत्ती, जिसे हमें वियतनाम से import करना पड़ रहा है, हम इस देश के अंदर जो इतना सब कुछ import कर रहे हैं, export नहीं कर पा रहे, क्या अपने export को improve करके import कम करने का सरकार का right नहीं है, क्या यह उसकी ड्यूटी नहीं है? Sir, bamboo shoot, vegetables, pickles, power drinks, bamboo leaves as fodder, *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Try to be brief, Mr. Minister. Come to the point. We have to take up one more Bill. That is my concern.

DR. HARSH VARDHAN: Sir, I have answered each and every issue or concern that has been raised. If you allow me, I will answer each and every Member. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You need to reply to the point only. You need not give the detailed list. *...(Interruptions)...*

SHRI TAPAN KUMAR SEN (West Bengal): Kindly allow him.

MR. DEPUTY CHAIRMAN: You need to reply to the point only. You need not give a detailed list. Everybody knows it.

DR. HARSH VARDHAN: Three or four concerns were raised. Firstly, what is this Ordinance? I think, I have told you in great detail, how long and how desperately this country was waiting for! And this whole process of sending an advisory was started by them only.

MR. DEPUTY CHAIRMAN: You have already said this.

DR. HARSH VARDHAN: We have consulted all the State Governments. I think, the majority of the State Governments have already acknowledged. I have replied that this is for the benefit of the poor farmers. I wish to repeat once again..

MR. DEPUTY CHAIRMAN: You have explained every point. No need of further explanation.

DR. HARSH VARDHAN: Sir, I wish to repeat once again that the Government of Narendra Modi not only believes in 100 per cent transparency, we believe in 500 per cent transparency. As we are committed about the welfare of the people of India, we are committed for the welfare, more particularly, of the poor people of India, for the labourers of India, for the farmers of India. We are committed to alleviate each and every suffering of the people of India and for that, we are not going to bother about any opposition whatsoever for any reason. If we are committed that we are doing it for the larger interest of the people of India, we will do it and we have done it. Sir, with this request I wish to request once again my colleagues, please remove the political *chasma* and look at it objectively. This House must unanimously pass this Bill so that we can send the right message to the people of India, that the country is united, that the Parliament is united in looking after their welfare. Sir, I urge that this Bill should be passed. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, with regard to the point raised by Mr. Keshava Rao, *...(Interruptions)...* Sit down. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, I have one point to make.

MR. DEPUTY CHAIRMAN: You obey me first. *...(Interruptions)...* Sit down. *...(Interruptions)...* Sit down. *...(Interruptions)...* I am asking you to sit down. *...(Interruptions)...* What is this? Why don't you obey the Chair? *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, only one minute.

MR. DEPUTY CHAIRMAN: Sit down. I am not worried whether it is one minute or two minutes. *...(Interruptions)...* I only asked you to take your seat. *...(Interruptions)...*

If you want to control the Chair, it is very difficult. *...(Interruptions)...* I will decide whether to allow or not. *...(Interruptions)...* Don't do like this. *...(Interruptions)...*

SHRI RAJEEV SHUKLA: Sir, I am on a point of order. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I will allow you. Sit down. *...(Interruptions)...* Why don't you allow me to speak? *...(Interruptions)...* What is this? *...(Interruptions)...* You always interrupt. *...(Interruptions)...* See, an important point was raised by Dr. Keshava Rao. His point was, when an Ordinance is promulgated and a Bill is brought to replace that Ordinance, a statement has to be circulated or laid on the Table of the House. It is a very valid point raised by Dr. Keshava Rao. I verified it from the office. I have got a copy of the statement. Actually, the statement was circulated to the Members. I am bringing this to your notice. So, there is no violation.

DR. K. KESHAVA RAO: Sir, it might have been sent to your office. But, it is not circulated here. *...(Interruptions)...* No one got it. *...(Interruptions)...* But, anyhow, since it was sent to your office, we are agreeing to it. *...(Interruptions)...* It has come to you, we agree with it. *...(Interruptions)...*

**श्री तपन कुमार सेन:** सर, हो गया, अब इसे पास कराइए! *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: If you say that you have not got it, I will get it examined again. *...(Interruptions)...* However, as per the requirement, the statement is circulated. *...(Interruptions)...* I am replying because this is an important point raised by him. *...(Interruptions)...* It should not be left unanswered. *...(Interruptions)...* What is your point of order, Mr. Rajeev Shukla? *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, I just want to make a point. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: First, let me listen to his point of order. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, larger questions have been raised. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Point of order has preference. *...(Interruptions)...* I am telling you. I will allow you. I am not saying that I will not allow you. The point of order has preference. *...(Interruptions)...*

**श्री राजीव शुक्ल:** उपसभापति महोदय, चेयरमैन साहब ने इस बिल के लिए दो घंटे का समय रखा था और अब...

MR. DEPUTY CHAIRMAN: You raise only point of order.

**श्री राजीव शुक्ल:** सर, मैं point of order ही कह रहा हूँ। Hon. Chairman has given two hours for this Bill and one-and-a-half hours for the next Bill. It is already 4.30 p.m. How can we finish it? So, the second Bill can be taken up tomorrow. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no. That is not a point of order. ...*(Interruptions)*...  
There is no point of order. ...*(Interruptions)*...

**श्री राजीव शुक्ल:** सर, मोदी सरकार की और भी तमाम उपलब्धियां हैं, लेकिन डा. हर्ष वर्धन जी ने ऐसा बताया है कि सिर्फ bamboo उपलब्धि रह गई है और कोई है ही नहीं। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: There is no point of order. ...*(Interruptions)*...  
Mr. Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, a large number of questions were raised, both on the manner of bringing this Bill and on the substance of the Bill. In thirty minutes time, the hon. Minister did not dispel any of these doubts or answer any of these questions. The intervention by his predecessor, Mr. Javadekar, did not answer any of the doubts or address the questions. In view of the fact that replies, both by the Minister and his predecessor, are the most unsatisfactory and unacceptable, we are walking out of the House.

*(At this stage, some hon. Members left the Chamber)*

MR. DEPUTY CHAIRMAN: Mr. Sukhendu Sekhar Ray, what is your question?

SHRI SUKHENDU SEKHAR RAY: Sir, on the point raised by Mr. Keshava Rao, if the requirements of rule have not been followed, how can the Ordinance be replaced?

MR. DEPUTY CHAIRMAN: I have already given my ruling.

SHRI SUKHENDU SEKHAR RAY: Kindly consider this vital point.

MR. DEPUTY CHAIRMAN: I have given my ruling.

SHRI SUKHENDU SEKHAR RAY: If the Statement of Objects and Reasons of the Ordinance has not been circulated among the Members, which is mandatory under the rules, how the Ordinance can be replaced?

MR. DEPUTY CHAIRMAN: It has been circulated.

SHRI SUKHENDU SEKHAR RAY: Sir, I want your ruling on this.

MR. DEPUTY CHAIRMAN: I have already given my ruling on this. It has been circulated. I saw the copy also.

**श्री विशम्भर प्रसाद निषाद:** सर, माननीय मंत्री जी ने हमारे सवालों का उत्तर नहीं दिया है, इसलिए हम सदन से बहिर्गमन करते हैं।

*(इस समय कुछ माननीय सदस्य सदन से बाहर चले गए)*

श्री दिलीप कुमार तिरकी: सर, हमारे सवाल का जवाब मंत्री जी ने नहीं दिया है, हम भी सदन से बहिर्गमन करते हैं।

(इस समय कुछ माननीय सदस्य सदन से बाहर चले गए)

MR. DEPUTY CHAIRMAN: Now, I shall put the Statutory Resolution, moved by Dr. T. Subbarami Reddy, to vote. ...(Interruptions).... Dr. Subbarami Reddy is not here. The question is:—

“That this House disapproves the Indian Forest (Amendment) Ordinance, 2017 (Ordinance No. 6 of 2017) promulgated by the President of India on 23rd November, 2017.”

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: Now, the question is:

That the Bill further to amend the Indian Forest Act, 1927, as passed by Lok Sabha, be taken into consideration.

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment by Dr. T. Subbarami Reddy. The hon. Member is not here to move. So, the amendment not moved.

*Clause 2 was added to the Bill.*

*Clause 3 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

DR. HARSH VARDHAN: Sir, I beg to move:

That the Bill be passed.

*The question was put and the motion was adopted.*

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#### MESSAGE FROM LOK SABHA — Contd

MR. DEPUTY CHAIRMAN: Now, messages from Lok Sabha.

**(I) The Financial Resolution and Deposit Insurance Bill, 2017**

**(II) The National Capital Territory of Delhi Laws (Special Provisions)  
Second (Amendment) Bill, 2017**